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**Status Compliance Report of the Compliance Monitoring Committee,
Morbi, Surendranagar, Patan District**

**In
Pursuance Of**

**Order dated 13-02-2024 passed by the
HON'BLE NATIONAL GREEN TRIBUNAL (WZ)**

**In
Original Application (O.A.) No. 47/2023**

**In re: News item published in the Times of India dated 03.01.2023 titled “Encroachment
alleged inside wild ass sanctuary”**



**For submission to the joint committee
Constituted by Hon'ble NGT (PB) vide its order dated 22-02-2023 in
Original Application (O.A.) No. 27/2023**

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Site Inspection of industries in Villages Tikar and Kidi of Taluka Halvad, District Morbi by Compliance Monitoring Committee, Morbi District and Deliberations:

The joint inspection of industries in Villages Tikar and Kidi of Taluka Halvad is carried out by Compliance Monitoring Committee, Morbi District on 18-04-2024 and 19-09-2024. As per joint site inspection, current status and action taken in case of any violation, in tabular form is as below:

Table : A			
Current Status during joint committee inspection of operational industrial units			
Sr No	Name & Address of Unit	Details	Action Taken
1	M/s. Roshni Chem Food	<ul style="list-style-type: none"> • M/s. Roshni Chem Food, is engaged in processing of raw salt to make Common salt. • This unit falls under White category WA9 - Common salt crushing and packing units. 	Unit falls under White category.
2	M/s Shakti Chemical Industries	<ul style="list-style-type: none"> • M/s Shakti Chemical Industries has obtained NOC & CCA before Notification dated 01.10.2018 and is in operation. • Unit is engaged in manufacturing of Calcium Sulphate @ 150 MT/Month, Magnesium Hydroxide @ 240 MT/Month and Magnesium Oxide @ 150 MT/Month. • During inspection, production of Magnesium Hydroxide is going on. • Unit falls in Red category. 	No any non compliance observed.

Other 12 nos. of Industrial Units were established in the Tikar and Kidi Village which is included in the area of Wild Ass Sanctuary Eco-sensitive Zone as per the Notification. Current Status during joint committee inspection of non-operational industrial units is narrated in Table: B.

Table : B				
Current Status during joint committee inspection of non-operational industrial units				
Sr. No.	Name of Unit	Village & Tehsil	Details of Legal Action	Current Status
1.	Shiv Krupa Enviro Systems P. L. (Shiv Krupa Chemicals)	Vill. Tikar, Ta. Halvad	Closure Order - 30/04/2022	Plant and machinery removed from site.
2.	Falcon Industries	Vill. Tikar, Ta. Halvad	Closure Order - 30/04/2022	Plant and machinery removed from site. Unit completely dismantled.
3.	Shiv Industries	Vill. Tikar, Ta. Halvad	Closure Order - 15/06/2022	Looking to condition of Plant and machinery, Unit is in non-operation condition since long.
4.	Shivay Exports P. L.	Vill. Tikar, Ta. Halvad	Closure Order - 30/04/2022	Plant and machinery removed from site.
5.	Chem stone Industries	Vill. Tikar, Ta. Halvad	Closure Order - 30/04/2022	Plant and machinery removed from site. Unit completely dismantled.
6.	Floris Chemicals LLP	Vill. Tikar, Ta. Halvad	Closure Order - 10/02/2020	Plant and machinery removed from site.
7.	Tikar Chemical Works LLP	Vill. Tikar, Ta. Halvad	Closure Order - 10/02/2020	Plant and machinery removed from site.
8.	Poly Atom Lifescience LLP	Vill. Tikar, Ta. Halvad	Closure issued 13/12/2022	Plant and machinery removed from site. Unit completely dismantled.
9.	Abd Chemicals	Vill. Tikar, Ta. Halvad	SCN – 14/02/2020	Looking to condition of Plant and machinery, Unit is in non-operation condition since long.
10.	Jivika Chemicals	Vill. Kidi, Ta. Halvad	Closure Order - 12/07/2022	Looking to condition of Plant and machinery, Unit is in non-operation condition since long.

11.	Vajnath Chemical	Vill. Kidi, Ta. Halvad	NOD - 21/07/2022	Plant and machinery removed from site. Unit completely dismantled.
12.	M/s. Tithi Salt (Old Name: Vidhi salt)	Vill. Tikar, Ta. Halvad	Closure Order - 29/04/2024	Looking to condition of Plant and machinery, Unit is in non-operation condition since last 4-5 Months.

Action taken by Forest Department against the industrial unit located in Morbi is received from RFO-Halvad is narrated in Table: C.

Table : C			
Action taken by Forest Department against the industrial unit located in Morbi			
Sr No	Name Unit	Address	Current Status
1	Abd Chemicals	Vill. Tikar, Ta. Halvad	Looking to condition of Plant and machinery, Unit is in non-operation condition since long.
2	Roshni Chem Food	Vill. Tikar, Ta. Halvad	Unit is outside of sanctuary area. Unit is existing before ESZ was Notified. Notice is issued to not dispose solid waste or create pollution in Sanctuary area.
3	Shiv Krupa Enviro Systems P. L. (Shiv Krupa Chemicals)	Vill. Tikar, Ta. Halvad	Plant and machinery removed from site.
4	Shakti Chemical Industries	Vill. Tikar, Ta. Halvad	Unit is outside of sanctuary area. Unit is existing before ESZ was Notified. Notice is issued to not dispose solid waste or create pollution in Sanctuary area.
5	Floris Chemicals LLP	Vill. Tikar, Ta. Halvad	Plant and machinery removed from site.
6	Tikar Chemical Works LLP	Vill. Tikar, Ta. Halvad	Plant and machinery removed from site.
7	Tikar Salt Industries	Vill. Tikar, Ta. Halvad	Plant and machinery removed from site.

Supplementary Action Taken Report of the Compliance Monitoring Committee, Morbi District In Pursuant to Order dated 13-02-2024 passed by the HON'BLE NATIONAL GREEN TRIBUNAL in Original Application No. 27/2023 (PB) & in Original Application (O.A.) No. 47/2023 (WZ).

Hon'ble NGT, Principle Bench – New Delhi has taken a *Suo moto action* on a newspaper report titled “*Encroachment alleged inside wild ass sanctuary*” published in Times of India dated 03.01.2023 and registered an Original Application under Section 14 & 15 of National Green Tribunal Act, 2010.

Vide Para 5 to 9 and 13 of the order dated 13-02-2024 in OA 47/2023 (WZ) and OA 23/2023 (PB), Hon'ble NGT observed that,

5. *With respect to Morbi District, under Serial No.4.1.2, it is recorded that no disposal of industrial effluent is observed from the industries located at Tikar Village, which is existing in Eco-sensitive Zone of the Wild Ass Sanctuary, details of which are given in tabular form in Tables- A & B.*

6. *In Table- A at serial no.2, action against the Industry - M/s. Vidhi Salt (New Name: M/s. Tithi Salt) has been stated to have been started. But what happened thereafter, no status has been mentioned. With respect to Industry at serial no.3- M/s. Shakti Chemical Industries, it is not recorded as to which category, the same falls and as to what violations have been committed by it and what action has been taken against the same.*

7. *In Table- B, there are eight industries shown and all are under closure direction. Therefore, we believe that all these industries are directed to have been closed permanently. If there is any change in status, it should be brought on record before us.*

8. *With respect to two numbers of industries established in Kidi Village, names of the same are recorded in tabular form in Table- C, which are under closure direction or completely dismantled. We need a clarification in this regard, as to whether the same status is still here and those industries are finally closed or not.*

9. *In Table- D, the name of seven Industries are mentioned in Tikar Village and legal action is stated to have been started against the said Industries, although what is their status, has not been disclosed.*

As per para 13 in order dated 13-02-2024, Joint Committee is asked to submit a detailed report, citing therein the industries which were visited by them, their current status and action taken in case of any violation, in tabular form within a period of four weeks and kept the next hearing on 03-05-2024.

Site Inspection of industries in Villages Tikar and Kidi of Taluka Halvad, District Morbi by Compliance Monitoring Committee, Morbi District and Deliberations:

The joint inspection of industries in Villages Tikar and Kidi of Taluka Halvad is carried out by Compliance Monitoring Committee, Morbi District on 18-04-2024. The brief reply of the joint site inspection is attached as **Annexure - A**. As per joint site inspection, current status and action taken in case of any violation, in tabular form is as below:

Current Status during joint committee inspection of operational industrial units			
Sr No	Name & Address of Unit	Details	Action Taken
1	M/s. Roshni Chem Food	<ul style="list-style-type: none"> • M/s. Roshni Chem Food, is engaged in processing of raw salt to make Common salt. • This unit falls under White category WA9 - Common salt crushing and packing units. 	Unit falls under White category.
2	M/s. Tithi Salt (Old Name: Vidhi salt)	<ul style="list-style-type: none"> • Unit is engaged in production of refined iodized salt and packaging activity of manufactured refined iodized salt is observed going on. • Approx. 250 MT product stock is observed at site. • This unit falls under Orange category O46 - Manufacturing of iodized salt from crude/raw salt. 	Action against this unit is under process at HO, GPCB.
3	M/s Shakti Chemical Industries	<ul style="list-style-type: none"> • M/s Shakti Chemical Industries has obtained NOC & CCA before Notification dated 01.10.2018 and is in operation. • Unit is engaged in manufacturing of Calcium Sulphate @ 150 MT/Month, Magnesium Hydroxide @ 240 MT/Month and Magnesium Oxide @ 150 MT/Month. • During inspection, production of Magnesium Hydroxide is going on. • Unit falls in Red category. 	No any non compliance observed.

Other 11 nos. of Industrial Units were established in the Tikar and Kidi Village which is included in the area of Wild Ass Sanctuary Eco-sensitive Zone as per the Notification. Current Status during joint committee inspection of non-operational industrial units is narrated in Table: B.

Sr. No.	Name of Unit	Village & Tehsil	Details of Legal Action	Current Status
1.	Shiv Krupa Enviro Systems P. L. (Shiv Krupa Chemicals)	Vill. Tikar, Ta. Halvad	Closure Order - 30/04/2022	Plant and machinery removed from site.
2.	Falcon Industries	Vill. Tikar, Ta. Halvad	Closure Order - 30/04/2022	Plant and machinery removed from site. Unit completely dismantled.
3.	Shiv Industries	Vill. Tikar, Ta. Halvad	Closure Order - 15/06/2022	Looking to condition of Plant and machinery, Unit is in non-operation condition since long.
4.	Shivay Exports P. L.	Vill. Tikar, Ta. Halvad	Closure Order - 30/04/2022	Plant and machinery removed from site.
5.	Chem stone Industries	Vill. Tikar, Ta. Halvad	Closure Order - 30/04/2022	Plant and machinery removed from site. Unit completely dismantled.
6.	Floris Chemicals LLP	Vill. Tikar, Ta. Halvad	Closure Order - 10/02/2020	Plant and machinery removed from site.
7.	Tikar Chemical Works LLP	Vill. Tikar, Ta. Halvad	Closure Order - 10/02/2020	Plant and machinery removed from site.
8.	Poly Atom Lifescience LLP	Vill. Tikar, Ta. Halvad	Closure issued 13/12/2022	Plant and machinery removed from site. Unit completely dismantled.

9.	Abd Chemicals	Vill. Tikar, Ta. Halvad	SCN – 14/02/2020	Looking to condition of Plant and machinery, Unit is in non-operation condition since long.
10.	Jivika Chemicals	Vill. Kidi, Ta. Halvad	Closure Order - 12/07/2022	Looking to condition of Plant and machinery, Unit is in non-operation condition since long.
11.	Vaijnath Chemical	Vill. Kidi, Ta. Halvad	NOD - 21/07/2022	Plant and machinery removed from site. Unit completely dismantled.

Action taken by Forest Department against the industrial unit located in Morbi is received from RFO-Halvad is attached as Annexure – B and details as this letter is narrated in Table: C.

Table : C			
Action taken by Forest Department against the industrial unit located in Morbi			
(Annexure B)			
Sr No	Name Unit	Address	Current Status
1	Abd Chemicals	Vill. Tikar, Ta. Halvad	Looking to condition of Plant and machinery, Unit is in non-operation condition since long.
2	Roshni Chem Food	Vill. Tikar, Ta. Halvad	Unit is outside of sanctuary area. Unit is existing before ESZ was Notified. Notice is issued to not dispose solid waste or create pollution in Sanctuary area.
3	Shiv Krupa Enviro Systems P. L. (Shiv Krupa Chemicals)	Vill. Tikar, Ta. Halvad	Plant and machinery removed from site.
4	Shakti Chemical Industries	Vill. Tikar, Ta. Halvad	Unit is outside of sanctuary area. Unit is existing before ESZ was Notified. Notice is issued to not dispose solid waste or create pollution in Sanctuary area.
5	Floris Chemicals LLP	Vill. Tikar, Ta. Halvad	Plant and machinery removed from site.

6	Tikar Chemical Works LLP	Vill. Tikar, Ta. Halvad	Plant and machinery removed from site.
7	Tikar Salt Industries	Vill. Tikar, Ta. Halvad	Plant and machinery removed from site.

The photographs captured during the site inspection by Compliance Monitoring Committee dated 18/04/2024 are attached as **Annexure-C**.

M. N. Soni

M. N. Soni,
I/c. Regional Officer, Morbi
Gujarat Pollution Control Board &
Member, District Compliance
Monitoring Committee of Wild
Ass Sanctuary Eco Sensitive Zone

Dr. D. F. Gadhvi

Dr. D. F. Gadhvi,
Dy. Conservator of Forest,
Wild Ass Sanctuary &
Member Secretary, District
Compliance Monitoring
Committee of Wild Ass
Sanctuary Eco Sensitive Zone

K. B. Jhaveri

K. B. Jhaveri, IAS
Collector & District Magistrate,
Morbi &
Chairman, District Compliance
Monitoring Committee of Wild
Ass Sanctuary
Eco Sensitive Zone

પ્રતિ,

શ્રી કલેક્ટર સાહેબ,

જિલ્લા સેવા સદન- મોરબી

વિષય: નામ. NGT માં OA નં. 27/2023 (PB) તથા OA નં. 47/2023 (WZ) ના ઓર્ડર તા. 13/02/2024 બાબત.

સંદર્ભ: માન. કલેક્ટરશ્રી નો પત્ર ક.જમન-2/RFMS /27/2023/47/2023 તા. 08/04/2024.

સવિનય ઉપરોક્ત વિષય સંદર્ભવાળા પત્રથી નામ. NGT માં OA નં. 27/2023 (PB) તથા OA નં. 47/2023 (WZ)માં તા. 13/02/2024 ના ઓર્ડરના કમ્પલાયન્સ બાબતે અમો 1. પ્રાદેશિક અધિકારી, GPCB -મોરબી, 2. RFO - હળવદ અને 3. મામલતદાર - હળવદ દ્વારા સ્થળ તપાસણી કરતા હકીકત નીચે મુજબ છે. નામ. NGT માં OA નં. 27/2023 (PB) તથા OA નં. 47/2023 (WZ)માં તા. 13/02/2024 ના ઓર્ડર મુજબ મુદ્દાવર અહેવાલ રજુ કરવાનો હોય, ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડની વડી કચેરી ગાંધીનગર દ્વારા તા. 05/04/2024 ના ઈ-મેઈલ દ્વારા દિન 15માં એક્શન ટેકન રિપોર્ટ રજુ કરવા જણાવેલ જે અન્વયે કલેક્ટરશ્રી ના ઉપરોક્ત સંદર્ભિત પત્રથી કાર્યવાહી સત્વરે પૂર્ણ કરવા જણાવેલ, જે મુજબ આજરોજ તા. 18/04/2024 ના રોજ જોઈન્ટ મોનીટરીંગ કમિટી દ્વારા હળવદ તાલુકા ના ટીકર અને કીડી ગામો ના ઔદ્યોગિક એકમોની જોઈન્ટ મોનીટરીંગ કરવામાં આવેલ, મુલાકાત દરમ્યાન જોવા મળેલ સ્થળ પરિસ્થિતિ નીચે મુજબ છે.

ટેબલ - ૧

ક્ર.	એકમનું નામ અને સરનામું	હાલની સ્થિતિ
1	શક્તિ કેમિકલ ઈન્ડસ્ટ્રીઝ મુ. ટીકર, તા. હળવદ, જિ. મોરબી	મુલાકાત સમયે એકમ કાર્યરત જોવા મળેલ. એકમમાં મેગ્નેશિયમ હાઈડ્રોક્સાઈડ નું ઉત્પાદન કરવામાં આવેલ છે. એકમ પાસે GPCB ની મંજૂરી છે જે 01/01/2027 સુધી માન્ય છે તથા એકમ દ્વારા 27/03/2017 થી CCA મેળવેલ છે જે ઈકો-સેન્સીટીવ ઓન નોટિફિકેશન પહેલાનું છે. એકમ નિયમ મુજબ ચાલે છે. એકમનો રેડ કેટેગરીમાં સમાવેશ થાય છે.
2	તિથિ સોલ્ટ (જૂનું નામ: વિધિ સોલ્ટ) મુ. ટીકર, તા. હળવદ, જિ. મોરબી	મુલાકાત સમયે એકમ કાર્યરત જોવા મળેલ. એકમમાં રિક્ષાઈન્સ સોલ્ટ નું ઉત્પાદન કરવામાં આવેલ છે. એકમમાં આશરે 250 મે.ટન રિક્ષાઈન્સ સોલ્ટનો જથ્થો જોવા મળેલ. એકમ દ્વારા કોઈ મંજૂરી મેળવવા આવેલ નથી. એકમનો ઓરેન્જ કેટેગરીમાં સમાવેશ થાય છે.
3	રોશની કેમ ફૂડ. મુ. ટીકર, તા. હળવદ, જિ. મોરબી	મુલાકાત સમયે એકમ કાર્યરત જોવા મળેલ. એકમમાં સોલ્ટ નું ઉત્પાદન અને પેકેજિંગ કરવામાં આવેલ છે. એકમનો વ્હાઈટ કેટેગરીમાં સમાવેશ થાય છે.

ટેબલ - ૨

ક્ર.	એકમનું નામ અને સરનામું	હાલની સ્થિતિ
1	શિવ કૃપા એન્વાયરો સિસ્ટમ મુ. ટીકર, તા. હળવદ, જિ. મોરબી	પ્લાન્ટ મશીનરી કાઢી નાખેલ છે.
2	ફાલ્કન ઈન્ડસ્ટ્રીઝ મુ. ટીકર, તા. હળવદ, જિ. મોરબી	પ્લાન્ટ મશીનરી કાઢી નાખેલ છે.
3	શિવાય એક્સપોર્ટ પ્રા. લી. મુ. ટીકર, તા. હળવદ, જિ. મોરબી	પ્લાન્ટ મશીનરી કાઢી નાખેલ છે.
4	કેમ સ્ટોન ઈન્ડસ્ટ્રીઝ મુ. ટીકર, તા. હળવદ, જિ. મોરબી	પ્લાન્ટ મશીનરી કાઢી નાખેલ છે.
5	ફ્લોરિસ કેમિકલ્સ મુ. ટીકર, તા. હળવદ, જિ. મોરબી	પ્લાન્ટ મશીનરી કાઢી નાખેલ છે.
6	ટીકર કેમિકલ વર્કસ મુ. ટીકર, તા. હળવદ, જિ. મોરબી	પ્લાન્ટ મશીનરી કાઢી નાખેલ છે.
7	પોલી એટમ લાઈફ સાયન્સ મુ. ટીકર, તા. હળવદ, જિ. મોરબી	પ્લાન્ટ મશીનરી કાઢી નાખેલ છે.
8	શિવ ઈન્ડસ્ટ્રીઝ મુ. ટીકર, તા. હળવદ, જિ. મોરબી	પ્લાન્ટ મશીનરી જોતા ઘણા સમયથી બંધ જણાય છે.
9	ABD કેમિકલ્સ મુ. ટીકર, તા. હળવદ, જિ. મોરબી	પ્લાન્ટ મશીનરી જોતા ઘણા સમયથી બંધ જણાય છે.
10	જીવિકા કેમિકલ્સ મુ. કીડી, તા. હળવદ, જિ. મોરબી	પ્લાન્ટ મશીનરી જોતા ઘણા સમયથી બંધ જણાય છે.
11	વૈજનાથ કેમિકલ્સ મુ. કીડી, તા. હળવદ, જિ. મોરબી	પ્લાન્ટ મશીનરી કાઢી નાખેલ છે.

ઉપરોક્ત વિગતો હકીકત છે જે જાણ થવા વિનંતી.

(એમ. જી. પરમાર)
મામલતદાર - હળવદ

(એસ. એસ. સારલા)
RFO - હળવદ

M. N. Soni
(એમ. એન. સોની)
પ્રાદેશિક અધિકારી, GPCB - મોરબી



749 પરીક્ષેત્ર વન અધિકારીશ્રીની કચેરી

ANNEXURE - B

વન્યપ્રાણી રેંજ-હળવદ

વૈજનાથ મંદિરની સામે, બાય પાસહાઇવે, હળવદ-૩૬૩૩૩૦

Email: rfohalvad.was@gmail.com

પત્રાંક:-અ/મહક/ ૧૦ /૨૦૨૪-૨૫

તારીખ: ૧૬ /૦૪/૨૦૨૪

પ્રતિ,

નાયબ વન સંરક્ષકશ્રી,

ધુડખર અભયારણ્ય,

ધ્રાંગધ્રા.

વિષય:-નામ. NGT માં 0A નં.૪૭/૨૦૨૩ (WZ) ના ઓર્ડર

તા.૧૩/૦૨/૨૦૨૪ બાબત.

સાદર સવિનય સહ ઉપરોક્ત વિષય અન્વયે જણાવવાનું કે, અત્રેની રેંજના ટીકર રાઉન્ડના કાર્યક્ષેત્રના અભયારણ્ય વિસ્તાર નજીક ESZ માં મીઠા ઉત્પાદન અને કેમીકલ ઈન્ડસ્ટ્રીઝ આવેલ હતી. ESZ ૪ ઓક્ટોબર ૨૦૧૮ માં જાહેર કરવામાં આવેલ હોય તેના અનુરૂપ ૮ ડીસેમ્બર ૨૦૧૯ માં આ ઈન્ડસ્ટ્રીઝને અભયારણ્ય વિસ્તારમાં કેમીકલ યુક્ત પાણી કે ધન કચરો તેમજ પ્લાસ્ટીકની થેલીઓ અને પ્રદુષિત પાણી અભયારણ્ય વિસ્તારમાં ન છોડવા માટે અત્રેથી અગાઉ નોટીસ આપી તેઓને જાણ કરવામાં આવેલ અને સરકારશ્રી તરફથી મળેલ મંજૂરીના પુરતા આધાર પુરાવા જે તે સમય દરમિયાન લાગુ રેંજ ફોરેસ્ટ ઓફિસર, વન્યપ્રાણી રેંજ હળવદ દ્વારા માંગવામાં આવેલ હતા. અભયારણ્ય વિસ્તાર બહાર આવેલ ઈન્ડસ્ટ્રીઝ વન્યસંપદા કે પર્યાવરણને નુકશાન કરતા જણાય આવે તો અત્રેથી ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ સાથે સંકલનમા રહી જરૂરી નિયમોનુસાર કાર્યવાહી કરવામાં આવેલ છે.

જે આપ મે.સાહેબશ્રીને વિદિત થાય.

સામેલ:-ઉપર મુજબ.

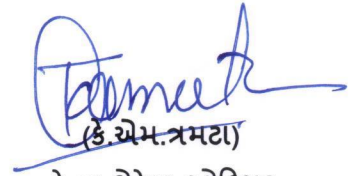
(કે.એમ.ત્રમટા)

રેન્જ ફોરેસ્ટ ઓફિસર
વન્યપ્રાણી રેંજ-હળવદ

નકલ સાદર રવાના:-મે.પ્રાદેશિક અધિકારીશ્રી, ગુજરાત પ્રદુષણ કંટ્રોલ બોર્ડ, મોરબી તરફ જાણ સારૂ.

Table:-D

Action Taken By Forest Department Against The Industries Location In Tikar Village			
અ.નુ	યુનિટનુ નામ	ગામ, તાલુકો	હાલની સ્થિતી (૧૮/૦૪/૨૦૨૪)
1	ABD Chemicals	Tikar, Halvad	પ્લાન્ટ મશીનરી જોતા ઘણા સમયથી બંધ જણાય છે.
2	Roshni Salt Works	Tikar, Halvad	સદરહું ઈન્ડસ્ટ્રીઝ અભયારણ્ય વિસ્તાર બહાર આવેલ છે. ESZ Zone વિસ્તારમાં આવે છે અને જાહેરનામાં પહેલાનુ એકમ છે. અભયારણ્ય વિસ્તારમાં પ્રદુષણ તેમજ ધન કચરાનો નિકાલ ન કરે તે માટે અગાઉથી નોટીસ આપી જાણ કરવામાં આવેલ હતી.
3	Shiv Krupa Enviro Systems P.L (Shiv Krupa Chemicals)	Tikar, Halvad	પ્લાન્ટ મશીનરી કાઢી નાખેલ છે.
4	M/s Shakti Chemicals Industries	Tikar, Halvad	સદરહું ઈન્ડસ્ટ્રીઝ અભયારણ્ય વિસ્તાર બહાર આવેલ છે. ESZ Zone વિસ્તારમાં આવે છે અને જાહેરનામાં પહેલાનુ એકમ છે. અભયારણ્ય વિસ્તારમાં પ્રદુષણ તેમજ ધન કચરાનો નિકાલ ન કરે તે માટે અગાઉથી નોટીસ આપી જાણ કરવામાં આવેલ હતી.
5	Floris Chemicals LLP	Tikar, Halvad	પ્લાન્ટ મશીનરી કાઢી નાખેલ છે.
6	Tikar Chemical Works LLP	Tikar, Halvad	પ્લાન્ટ મશીનરી કાઢી નાખેલ છે.
7	Tikar Salt Industries	Tikar, Halvad	પ્લાન્ટ મશીનરી કાઢી નાખેલ છે.



(કે.એમ.ત્રિવેદી)

રેન્જ ફોરેસ્ટ ઓફિસર
વન્યપ્રાણી રેન્જ-હાલવદ

Photographs showing site condition during Joint Monitoring



Shiv Krupa Enviro Systems P. L. (Shiv Krupa Chemicals) - Plant and machinery removed from site.



Falcon Industries - Plant and machinery removed from site. Unit completely dismantled.



Shiv Industries - Looking to condition of Plant and machinery, Unit is in non-operation condition since long.



Shivay Exports P. L - Plant and machinery removed from site.



Chem stone Industries - Plant and machinery removed from site. Unit completely dismantled.



Floris Chemicals LLP - Plant and machinery removed from site.



Tikar Chemical Works LLP - Plant and machinery removed from site.



Poly Atom Lifescience LLP - Plant and machinery removed from site. Unit completely dismantled.



Abd Chemicals - Looking to condition of Plant and machinery, Unit is in non-operation condition since long.



Jivika Chemicals - Looking to condition of Plant and machinery, Unit is in non-operation condition since long.



Vajjnath Chemical - Plant and machinery removed from site. Unit completely dismantled.



Tithi Salt (Old Name: Vidhi salt) - Unit is engaged in production of refined iodized salt and packaging activity of manufactured refined iodized salt is observed going on. • Approx. 250 MT product stock is observed at site.



755 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY R.P.A.D

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you, M/s. Tithi Salt (Old Name: Vidhi Salt) having an industrial plant at Village: Tikar, Tal: Halvad & Dist: Morbi, for manufacturing of Iodized Salt.

AND WHEREAS your industrial plant was visited on date 18/04/2024 by Compliance Monitoring Committee of Morbi District constituted in Hon'ble NGT matter of O.A. No. 47/2023 (WZ) and during the inspection of your industrial plant, following non-compliances are observed:

- a) Unit falls under Orange category O46 - Manufacturing of iodized salt from crude/raw salt and has started manufacturing of Iodized salt without obtaining CTE and CCA of the Board.
- b) Unit is located in Eco Sensitive Zone and falls in Orange category which is a prohibited activity as per eco-sensitive zone Notification dated 01/10/2018.
- c) Unit has provided TFH, grinder, centrifuge, Vacuum evaporation plant, etc.
- d) During inspection, stock of iodized salt @ 250 MT is found stored within premises.

AND WHEREAS, in line of Hon'ble NGT Order in the matter of 593 of 2017 and others. It is required to levy Environment Damage Compensation (EDC) in the cases of violation. Your case is liable for levying EDC.

UNDER THE CIRCUMSTANCES, I, N. A. Shah, Environment Engineer of the Gujarat Pollution Control Board issue the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 as under:

- i. To prohibit you from the above said manufacturing activity **with immediate effect**.
- ii. To close the operation of your industrial plant at Village: Tikar, Tal: Halvad & Dist- Morbi.
- iii. To prohibit any kind of manufacturing activities through Captive Power Plant and/or D.G. sets at above mentioned premises with **immediate effect**.
- iv. To direct submission of Rs.1,00,000/- (One Lakh Rupees) Bank Guarantee with revocation application.
- v. The concerned authorities shall stop supply of electricity to your plant with **immediate effect** till further order issued.
- vi. Unit shall pay amount of interim Environment Damage compensation as decided by the Board.

If the above directions are not complied, you are liable for prosecution under Section-41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term which shall not be less than one year and six months and may extend to six years and with fine.

Page 1 of 2

Clean Gujarat Green Gujarat

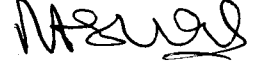
Website : <https://gpcb.gujarat.gov.in>

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“If any person aggrieved by the aforesaid direction, you may file an appeal under section 33B of the Water (Prevention and Control of Pollution) Act-1974 before National Green Tribunal within thirty days from the date of this order.”

This order is issued after approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board



(N. A. Shah)

Unit Head-Morbi

NO: GPCB/MOR-C-126/2024/ID-63697/

Date:

Issued to: -

✓ M/s. Tithi Salt (Old Name: Vidhi Salt),

Village: Tikar,

Ta: Halvad & Dist: Morbi.

Copy To:-

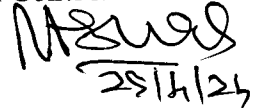
(1) To Managing Director,
PGVCL, Corporate Office,
Laxminagar, Nana Mava road,
Rajkot- -360004,
Fax No. - 0281-2380428

(2) To Executive Officer,
Morbi Sectional Office,
Old Power House Compound,
Beside Natraj Hotel, Sama Kanthe,
Morbi- 363642.

(3) To Executive Engineer,
PGVCL, Morbi Circle Office,
Old Power House Compound,
Beside Natraj Hotel, Sama Kanthe,
Morbi- 363642

With a request to disconnect the supply of Electricity (except single phase) with immediate effect from the date of issue of this order of the industrial plant of M/s. Tithi Salt (Old Name: Vidhi Salt) located at Village: Tikar, Ta: Halvad & Dist: Morbi and intimate to us accordingly.

For and on behalf of
Gujarat Pollution Control Board



(N. A. Shah)

Unit Head-Morbi

Outward No: 809873, 29/04/2024



Gujarat Pollution Control Board

PCB Id: 63697

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 Industry Details Routine Visited Without Ctecca

Outward No: 25196-20/09/2024

Email : PLOT NO:Unauthorised unit working without CTE/CCA,
Unauthorised unit working without CTE/CCA, ,
Morbi -
Telephone : DIST : Morbi, TAL : Morbi , SIDC : Not in SIDC
0000000000
Inspection Id : 819557 (H.O.Reference) Ro Name : Morbi

2 Type / Scale / Sector / Status : RED / SMALL / Inorganic Chemical Manufacturing, i.e. ferrous sulphate, zinc sulphate, manganese sulphate, magnesium sulphate, ferric chloride, ferrous chloride, potassium chloride etc. / In Operation

3 Inspection Dt & Time : 19/09/2024 16:30 / Water Person Contacted : No person found

4 Env Audit Detail : Sch : N.A , , Year : , On Dt :

Commissioned Dt : Production Start Dt : 01/01/2018 Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 1.000 Dom : 0.000 Borewells: 0

6 Waste Water generation / Discharge (klpd) : Ind : 0.000 Dom : 0.000 Tubewells: 0

7 Consumer No.(Electric Meter): Source of Water Supply: Borewell

8 Disposal Mode of Industrial / Domestic : Not Specified / Not Specified

9 Discharge Pt / Final Receiving Body (Ultimate): / 0

10 Status of water consent Under the Water Act,1974: - Last Inward:

11 Effluent Treatment plant (ETP) : Units, if provided and status :

No Data

12 Whether Industry is a member of CETP ? No

13 Boilers=0 , DG Sets=0 , Flue Gas =0, Process =1 , ETP Cap = 0 , Capacity of All = 1

APCM Details : Not provided

No Data

Stack Attached to : Any Other

14 TSDF Name : Ankleshwar Cleaner Process Tech. Centre P. Ltd (Dahej) [37670]

15 Lab Charges Pending : Rs. 22110.00 Water Cess Charges Pending : NIL

16 Last Env. Form V : --- Water Cess Return : HW Monthly Return : Defaulter

17 Last 3 Legal Action :

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
15/06/2024	NOT	23/07/2024	33A,,	807690	NOT	OTH	816829
23/05/2024	DIR	25/06/2024	33A,IMM,	804941	DIR	OTH	814565
23/05/2024	DIR	19/06/2024	33A,IMM,	804944	DIR	OTH	814117

20/09/2024

1/4 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 63697

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

General Observation

a	-	Is the Industry in Operation ??	No.	
a	-	R.O File No	--	
b	-	Industry Operating without CCA	No.	
c	-	Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	-	Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	-	Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	-	Industry Name CHANGED in recent times ??	No.	
g	-	Has Regn with CETP or TSDF expired ??	No.	
h	-	Seperate Energy Meter for A.P.C.M ?	No.	
h	-	Provision of any STAND-BY Pump ??	No.	

Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection, PCB-ID: (63697)

Inspection Crux:

Water Observation:

Air Observation:

Hazard Observation:

General Observation:

In Pursuant to Order dated 13-02-2024 passed by the HON'BLE NATIONAL GREEN TRIBUNAL in Original Application No. 27/2023 (PB) & in Original Application (O.A.) No. 47/2023 (WZ), wherein current status of the industries in Tikar and Kidi villages was sought, Joint inspection of Compliance Monitoring committee was carried out dated 18/04/2024. During this joint inspection, only one illegal unit namely M/s. Tithi Salt (Old Name: Vidhi salt) was observed in operation. This unit was then issued Closure order vide letter no. GPCB/MOR-C-126/2024/ID-63697/809873 dated 29/04/2024. Hence to verify current status of this unit after Closure Direction, Joint inspection of Compliance Monitoring committee is carried out dated 19/09/2024. During inspection, unit is in completely idle condition. Vent attached to stack of chimney is in broken and corroded condition. No any person found during inspection. Any activity is not found. Looking to status of plant machinery, they have stopped operation since last 4-5 Months. Electricity Meter of this unit is observed not in operation and Electricity Bill of this unit dated 17/09/2024 is found in meter room which shows zero electricity usage in June, July and August, 2024. Photographs showing site conditions and Rojkaam Compliance Monitoring committee of is uploaded. [691]-20/09/2024

20/09/2024

2/4 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 63697

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

I recommend : a. Keep on Records + Notings

W.C Notings:

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
આપના એકમમાં Coating Section સાથે યોગ્ય APCM લગાવવું.	809234(28/06/24)	---
આપ એકમમાં SS Kitchen Sink બનાવવાની પ્રવૃત્તિ કરો છે, જે માટે બોર્ડની જરૂરી મંજૂરીઓ CTE/CCA વગર કાર્યરત કરેલ છે.	809234(28/06/24)	---
(૨) મુલાકાત દરમ્યાન ડ્રમ્સનું કટીંગ તથા શ્રેડીંગની કામગીરી ચાલુ જોવા મળેલ નથી તથા વોશીંગ એક્ટીવીટી કરતાં હોય તેવું જોવા મળેલ નથી.	807690(15/06/24)	---
(૩) આપ દ્વારા કંટામીનેટેડ કેમીકલ્સ ડ્રમો ક્યાથી લાવો છો તેની વિગત આપેલ નથી તથા આપના એકમમાંથી 1 MT આશરે ડ્રમ્સમાંથી બનાવેલી ચીપ્સનો સંગ્રહ કરેલ જોવા મળેલ જે બાબતની સ્પષ્ટતા કરવી.	807690(15/06/24)	---
(૧) આપનું એકમ કંટામીનેટેડ HDPE ડ્રમ્સનું કટીંગ અને શ્રેડીંગ કરી ચીપ્સ બનાવે છે જે પ્રવૃત્તિ તાત્કાલિક બંધ કરવી તથા બોર્ડની જરૂરી પરવાનગી CTE/CCA & Rule 9 અંતર્ગત મંજૂરી મેળવ્યા બાદજ એકમ કાર્યરત કરવું.	807690(15/06/24)	---
આપના એકમમાં Contaminated Barrels ની વોશીંગ activity ચાલુ જોવા મળેલ તથા વોશીંગ વેસ્ટ વોટરનો સોય ખાડામાં (સોક પીટ) માં નિકાલ કરતાં જોવા મળેલ જે પ્રવૃત્તિ તાત્કાલિક બંધ કરવી તથા વેસ્ટવોટર ટ્રીટમેંટ માટે ઇટીપી બનાવી તેનો પર્યાવરણીય સુરક્ષિત નિકાલ કરવો.	804944(23/05/24)	---
આપના દ્વારા બોર્ડની કોઈ પૂર્વ મંજૂરી વગર જ એકમ કાર્યરત કરવામાં આવેલ જેથી તમામ મંજૂરીઓ લીધા બાદજ એકમમાં કાર્યવાહી કરવી.	804944(23/05/24)	---
આપના એકમમાં Barrels Storage area માં ખુબજ contamination જોવા મળેલ જેનું Remediation કરવું તથા એકત્રિત contamination Soil ને TSDF માં નિકાલ કરવો.	804944(23/05/24)	---

20/09/2024

3/4 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 63697

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (63697)

A Sample Details

B Process Stacks

Sr	Stack attached to	Mts	Remark	Details of APCM	Probable Pollutants.
1	... Any Other	0	--	NOT	

C Flue gases Stacks

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Used or Spent Oil	I -5.1	0.000-M.T	COL,STO

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	Chemical	0.000	0.000 - M.T	0.000	

F Raw material :

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 1.000	WWG : 0.000	Water Source	Remark
1	Mnfg Process	1.000	0.000	Borewell	

H Solid Waste

Inspection Team : M.N.Soni - Mr. Poojari kiran k, DEE

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

M. N. Soni

Signature By(M.N.Soni)

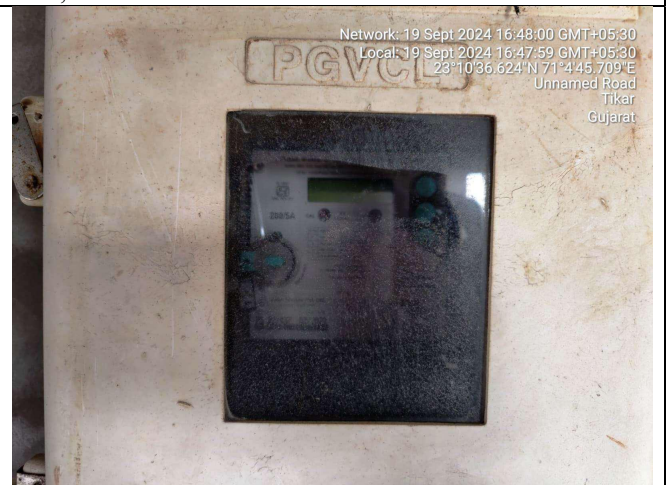
Photographs showing site conditions during inspection.



M/s. Tithi Salt (Old Name: Vidhi salt) in idle condition, Vent attached to stack is observed broken.



M/s. Tithi Salt (Old Name: Vidhi salt) in idle condition



PGVCL Electricity meter not in operation.

Status Summary of Units:- Dist- Surendranagar

District Compliance Monitoring Committee had visited following units of Surendranagar district on dt.09/04/2024 for compliance verification w.r.t Hon'ble NGT matter - OA No. 47/2023 (WZ)&27/2023 (LP)			
Sr No.	Name & address of Industry	Details of legal action	Current status
1	M/s. Adinath Technochem Industry, Vill.-Odu, Tal. Dasada, Dist.-Surendranagar	Board has issued Direction order-743414 u/s 33-A of Water (prevention and control of pollution) Act-1974 order dtd. 30/05/2023	<ul style="list-style-type: none"> • All plant and machinery are observed in standstill/idle conditions. No any production activity observed at site during inspection. • The power supply of unit having consumer no. 74255007366 is days from disconnected permanently on 19-06- 2023. • During the inspection, no power supply observed at site.
2	M/s. Sand Froid Marine Chem Pvt. Ltd Vill.-Odu, Tal.- Dasada, Dist.- Surendranagar	Board has issued Direction order-743412 u/s 33-A of Water (prevention and control of pollution) Act-1974 order dtd. 30/05/2023	<ul style="list-style-type: none"> • No any production activity was observed. • Electricity power supply connection has not been allotted to said unit by PGVCL-Sub, Division-Dasada dtd.07/07/2023. • No electric power supply was available on said site during inspection.
3	M/s. Adhya Shakti Salt Supplier Vill.-Zinzuwada, Tal.- Dasada, Dist.- Surendranagar	Board has issued Direction order-65985 u/s 33-A of Water (prevention and control of pollution) Act-1974 order dtd. 02/04/2022	<ul style="list-style-type: none"> • During visit no any plant machineries were observed being installed at said site. • No any production activity was observed. • Their electric power supply has been disconnected on 26/04/2022. • No electric power supply was available on said site during visit • During visit no any plant machineries were observed being installed at said site. • No D.G Set was observed on said site during visit.
District Compliance Monitoring Committee had visited M/s. DCW Limited on dt.10/04/2024 for compliance verification w.r.t Hon'ble NGT matter - OA No. 47/2023 (WZ)&27/2023 (LP) .			
1.	M/S. Dcw Limited (Soda Ash Division) Nr.Railway Station Vill- Dhrangadhra Tal- Dhrangadhra Dist- Surendranagar	<p>District Compliance Monitoring Committee had visited this unit w.r.t Hon'ble NGT matter - OA No. 47/2023 (WZ) &27/2023 (LP) on dt.10/04/2024 and on the observations of the Monitoring Committee, issued Direction under section 33-A of the Water Act-1974 on dt.01/05/2024. (Annexure –A).</p> <p>Thereafter GPCB has issued trial run revocation extension for three under section 33-A of the Water Act-1974 on dt.24/06/2024. Board has forfeit their Bank Guarantee of Rs,5.0 Lakhs and unit has submitted new double Bank Guarantee of Rs.10 Lakhs for the future compliance. (Annexure –B).</p>	<p>Board has extended their CCA validity for further one year on dt.20/08/2024 with conditions mentioned therein. (Annexure –C).</p> <p>As per latest inspection on dt.06/08/2024 the treated w/w sample collected during inspection the analysis report is found within permissible limit of the consent norms. Also issued Show Cause Notice on dt.18/09/2024 for the non-compliance. (Annexure –D).</p>



765 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

Annexure- A

By R.P.A.D

DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE WATER ACT) AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. DCW Limited (Soda Ash Division), is having a industrial plant at, Nr. Railway Station, Vill- Dhrangadhra, Tal- Dhrangadhra, Dist- Surendranagar for manufacturing of Soda Ash, Soda Bicarb, Ammonium Bicarb and Detergent Powder.

AND WHEREAS the Gujarat Pollution Control Board has granted your consent to establish under the provisions of the Water Act, the Air Act vide letter no. GPCB/CCA-SN-14(9)/ID-25847/754040 order No.CCA-AWH-129093, valid up to dt 24/08/2024 with the conditions mentioned therein.

AND WHEREAS Direction order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act-1974, vide letter NO: GPCB/CCA-SN-14(6)/ID-25847/748567 date.21/07/2023.

AND WHEREAS Direction of Closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act-1974, vide letter NO: GPCB/CCA-SN-14(8)/ID-25847/751203 date.19/08/2023 with effect of 30th days.

AND WHEREAS trial run revocation order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act-1974, vide letter NO: GPCB/CCA-SN-14(9)/ID-25847/753.523 date.16/09/2023 for three month up to dt.16/12/2023.

AND WHEREAS trial run revocation extension order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act-1974, vide letter NO: GPCB/CCA-SN-14(9)/ID-25847/780295 date.04/01/2024 for three month up to dt.04/04/2023.

AND WHEREAS during the inspection of your industrial plant on dt.26/03/2024 w.r.to routine monitoring, on dt.04/04/2024 w.r.to complaint and on dt.10/04/2024 by District level joint committee w.r.to Hon'ble NGT matter OA.47/2023 and following was observed: -

1. Unit has provided 04 nos. solar mist evaporator at guard pond, which were observed not in operation during inspection.
2. During visit, wastewater was observed being accumulated in ponding (in about 20 meter *10 meter area) located near storm water reservoir lagoon, within factory premises area.
3. Earthen bund wall has been built up in periphery of designated area (@300 mtr *128 meter). Wastewater was observed being accumulated in ponding on surface of designated area outside soak pit area.
4. Seepages were observed from earthen bund wall at various locations and seeped wastewater is being accumulated at various locations in nearby wild ass sanctuary area, in the form of ponding.

UNDER THE CIRCUMSTANCES, I **Mehul Patel (Unit Head)** Gujarat Pollution Control Board is directed to issue the directions under Section -33A of the Water (Prevention and Control of Pollution) Act-1974 as under: -

- a) As per Vetting report on Hydro- Geological by SVNIT Surat, You shall maintain discharge flow less than - 1155.84 m³/day at disposal point in litter run of Kutch. You shall decrease your production quantity w.r.to discharge flow- 1155.84 m³/day
- b) You shall comply with remaining short term measures given Direction u/s 33-A of the Water Act-1974 dated.21/04/2023 within 30 days i.e (i) Unit shall upgraded the existing treatment facility to increase its efficiency, (ii) Unit shall make any provision for retreatment & reuse of w/w.
- c) You shall comply with remaining long term measures given Direction u/s 33-A of the Water Act-1974 dated.21/04/2023 within 03 months i.e (i) Up-gradation plan shall be prepare & execute to reduce the quantum of industrial wastewater generated from the manufacturing activity of the unit. (ii) Treatment facilities shall be upgrade by the unit to reduce the quantity of industrial wastewater discharged and for reusing/recycling the generated wastewater.
- d) You have to submit double Bank guarantee Rs.10,00,000/- (Ten Lakh Rupees) for the assurance of the completion of long term & short term measures points given in Direction u/s 33-A of the Water Act-1974 dated.21/07/2023
- e) The compliance report w.r.to above Direction shall be submitted within 30 days from the date of issue of this order or else the Direction issued vide order No GPCB/CCA-SN-14(8)/ID-25847/751203/Dated.19/08/2023 shall be re-implemented without further notice

IF the above directions are not complied within 30 days , you are liable for prosecution under Section (41) (2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

For and on behalf of
Gujarat Pollution Control Board

Devi
01/05/24
(Mehul Patel)
Unit Head

NO: GPCB/CCA/SN-14(10)/ID-25847/

Date: - /05/2024



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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

Issued to:
M/s. DCW Limited (Soda Ash Division),
Nr. Railway Station,
Vill- Dhrangadhra,
Tal- Dhrangadhra,
Dist- Surendranagar- 363310.

GPCB ID-25847

Page 3 of 3

Clean Gujarat Green Gujarat
Website : <https://gpcb.gujarat.gov.in>



768 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

Annexure- B

BY RPAD

REVOCATION OF CLOSURE ORDER ISSUED UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974. (HEREINAFTER REFERRED TO AS THE 'WATER ACT') AS AMENDED FROM TIME TO TIME.

WHEREAS M/s. DCW Limited (Soda Ash Division) is having industrial plant at, Nr. Railway Station, Vill. - Dhrangadhra, Tal.- Dhrangadhra, Dist.- Surendranagar, for manufacturing of Soda Ash, Soda Bicarb, Ammonium Bicarb, Detergent Powder.

AND WHEREAS the Gujarat Pollution Control Board has granted you consent under the provisions of the Water Act, the Air Act and the Hazardous & Other Waste (Management & Transboundary Movement) Rules by its Consent Order No.AWH-129093, at above site with specific terms & conditions which is valid up to 24/08/2024.

AND WHEREAS Direction was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act-1974, vide letter NO: GPCB/CCA-SN-14(8)/ID-25847/748567 date.21/07//2023 for the long terms and short term corrective measure.

AND WHEREAS Closure Direction order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act-1974, vide letter NO: GPCB/CCA-SN-14(8)/ID-25847/751203 date.19/08/2023 with effect of 30 days.

AND WHEREAS, you have submitted revocation application along with required documents and undertakings.

AND WHEREAS you had given Bank Guarantee of Rs. 5,00,000/- (Five Lacs only) valid up to 31/08/2024 assuring future compliances. You have also submitted Rs.11,70,000/- (Eleven Lacs Seventy Thousand only) to the Board as an interim Environmental Compensation on 16/09/2023 for the non-compliance mentioned in Direction of Closure order.

AND WHEREAS trial run revocation was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act-1974, vide letter NO: GPCB/CCA-SN-14(9)/ID-25847/753522 date.16/09/2023 for three months.

AND WHEREAS trial run revocation was extended under Section 33-A of the Water (Prevention and Control of Pollution) Act-1974, vide letter NO: GPCB/CCA-SN-14(9)/ID-25847/780295 date.04/01/2024 for further three months.

AND WHEREAS Direction order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act-1974, vide letter NO: GPCB/CCA-SN-14(10)/ID-25847/810170 date.01/05/2024 without power disconnection.

AND WHEREAS the Bank Guarantee of Rs. 5,00,000/- (Five Lacs only) was forfeited by the Board vide No.GPCB/CCA/SN-14(10)/ID-25847/810177, dated.02/05/2024.

AND WHEREAS you had given Bank Guarantee of Rs. 10,00,000/- (Ten Lacs only) valid up to 31/08/2024 assuring future compliances points mentioned in Direction order date.01/05/2024.

AND WHEREAS, during the inspection of your industrial plant on 29/05/2024 by the authorized officer of the Board it has been observed as below:-

- a) Unit has maintained discharge flow less than - 1155.84 m³/day at disposal point in little run of Kutch.
- b) Unit has decrease production quantity w.r.to discharge flow less than - 1155.84 m³/day.
- c) As upgradation of ETP, Unit has provided HDPE 1000 Liter tank with stirrer for uniform mixing of acid with effluent to maintain the pH.
- d) Unit has started reuse of wastewater in process for reduction of wastewater discharge to final disposal point in LRK. Unit has started partially reuse of weak liquor still condensate to RVF Scrubber for crude bicarb washing. Unit has started to partially use distillation effluent in lime kiln slacker for preparation of milk of lime. Unit has reduced fresh water consumption for gas washing in lime kiln as unit has started use of RO reject water & plant washing water collected in collection sump to brine plant & lime kiln for CO₂ gas washing and brine preparation. Drain from limekiln gas washer has been started using for preparation of milk of lime in lime slacking.
- e) At present to reduce quantity of industrial wastewater, Unit has started reuse of wastewater in process for reduction of waste water discharge to final disposal point in LRK. Unit has started partially reuse of weak liquor still condensate to RVF Scrubber for crude bicarb washing.

Under the circumstances, I, **Mehul Patel (Unit Head-Surendranagar)**, Gujarat Pollution Control board is directed to revoke the closure order and extend trial run for three months i.e. up to 21/09/2024 with following additional conditions:-

1. As per Vetting report on Hydro-Geological by SVNIT Surat, You Shall maintain discharge flow- 1155.84 m³/day at disposal point in little run of Kutch. you shall maintain decrease your production quantity w.r. to discharge flow-1155.84 m³/day.
2. You shall take utmost care to do not mix industrial effluent rain water within premises and at disposal point in litter run of Kutch for the disposal of industrial effluent w.r. to monsoon season.

For and on behalf of
Gujarat Pollution Control Board,

Mehul Patel
24/6/24

(Mehul Patel)

Unit Head-Surendranagar

NO: GPCB/CCA-SN-14(9)/ID-25847/

Date: /06/2024



770 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

Issued to:

M/s. DCW Limited (Soda Ash Division),
Nr. Railway Station, Vill. - Dhrangadhra,
Tal.- Dhrangadhra, Dist.- Surendranagar-363315

C.C:-

To,

1. The Chairman ,
Paschim Gujarat Vij Company Ltd,
(PGVCL), Corporate Office, Laxminagar,
Nana Mava Main Road, Rajkot.
2. The Dy. Engineer,(O&M),
The Paschim Gujarat Vij Co. Ltd(GEB),
Circle Office- Surendranagar,
Bus Stand Road, Surendranagar.
3. The Dy. Engineer,(O&M),
The Paschim Gujarat Vij Co. Ltd(GEB),
Sub -Division- Dhrangadhra,
Dist- Surendranagar.

I am directed to request you to re-connect industrial supply of electricity for three months i.e. up to 24/09/2024 from date of issue of this order & intimate to us accordingly in written.

For and on behalf of
Gujarat Pollution Control Board

Mehul Patel
24/6/24
(Mehul Patel)

Unit Head-Surendranagar



771 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

Annexure- C

By R.P.AD

AMENDMENT ORDER (VALIDITY EXTENSION)

No: GPCB/CCA-SN-14(10)/ID:25847/

Date: /08/2024

REF: - (1) Your site inspection report dated.28/06/2024.

(2) Your request letter dtd.05/07/2024 for CCA validity extension

This office had issued Consolidated Consent & Authorization (CC & A) order No.AWH-129093 vide letter no. No. GPCB/CCA-SN-14(9)/ID:25847/754040, Dated.22/09/2023, which is valid up date.24/08/2024.

Now considering your letter dated.05/07/2024 for CC&A Validity extension, the validity of your order No.AWH-129093 shall be extended for further one year up to dt.24/08/2025 with following specific conditions:-

- As per Vetting report on Hydro-Geological by SVNIT Surat, you shall maintain discharge flow 1155.84 m³/day at disposal point in little run of Kutch, you shall decrease their production quantity w.r.to discharge flow 1155.84 m³/day.
- You shall take utmost care to do not mix industrial effluent with rain water within premises and at disposal point in little run of Kutch for the disposal of industrial effluent w.r.to monsoon season.

All the other conations of issued Consolidated Consent & Authorization (CC & A) order No.AWH-129093 vide letter no. No. GPCB/CCA-SN-14(9)/ID:25847/754040, Dated.22/09/2023 shall remain unchanged.

For and on behalf of
Gujarat Pollution Control Board


20.08.24
(Mehul Patel)
Unit Head

To,
M/s. DCW LIMITED (Soda Ash Division)
Nr. Railway Station,
Vill.: Dhrangadhra,
Tal.: Dhrangadhra & Dist.: Surendranagar.

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Website : <https://gpcb.gujarat.gov.in>



772 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

Annexure- D

BY- RPAD

SHOW CAUSE NOTICE

WHEREAS you are having industrial plant for manufacturing of Soda Ash, Soda Bicarb, Ammonium Bicarb, Detergent Powder, at Nr. Railway Station, Vill.: Dhrangadhra, Tal: Dhrangadhra , Dist-Surendranagar-.

AND WHEREAS, you have obtained CCA of the Board vide Consent No. AWH- 129093 which is valid up to dt.24/08/2024, with conditions mentioned therein.

AND WHEREAS, Regional Officers of the Board has visited your industrial plant on 06/08/2024 w.r.to CCA validity extension and during inspection it is observed that:-

1. You have not maintained the record of reuse of wastewater hence asked to maintain the same and provide metering facility.
2. You have not submitted the reuse wastewater record.
3. You have not provided proper retreatment facility.

In view of above, you are directed to take corrective measures and also called upon to show cause as to why actions under the Water Act, 1974 shall not be initiated against you. You are also directed to submit action taken report with reference to above within 15 days failure to which further action will be initiated against you and your industrial plant.

For and on behalf of
Gujarat Pollution Control Board

Mehul Patel
28/09/24
(Mehul Patel)

Unit Head-Surendranagar

NO: GPCB/ CCA/SN- 14(10)/ID-25847/

Date: /09/2024

ISSUED TO:

M/s. DCW LIMITED (Soda Ash Division)

Nr. Railway Station,

Vill. & Tal.: Dhrangadhra

Dist.: Surendranagar.

Outward No: 822051, 28/09/2024

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

Site Visit Report

The team consisting of Circle officer - representative of Assistant Collector-Patdi, RFO-representative of DCF- Wild Ass Sanctuary Dhrangadhra and Regional Office GPCB Surendranagar, had jointly visited industrial units namely M/s. Adinath Technochem Industries & M/s. Sang Froid Marine Chem Private Limited located in Village Odu and M/s Adhya Shakti Salt Suppliers located in Village Zinzuwadia, Taluka: Dasada, Dist: Surendranagar ,on 09/04/2024 w.r.t. Collector office letter dated 08/04/2024, regarding verification of current status of the industrial unit in the context of Hon'ble NGT matter OA 47/2023 order dated 13th Feb 2024. Detailed Observations made during inspection are described, as below:

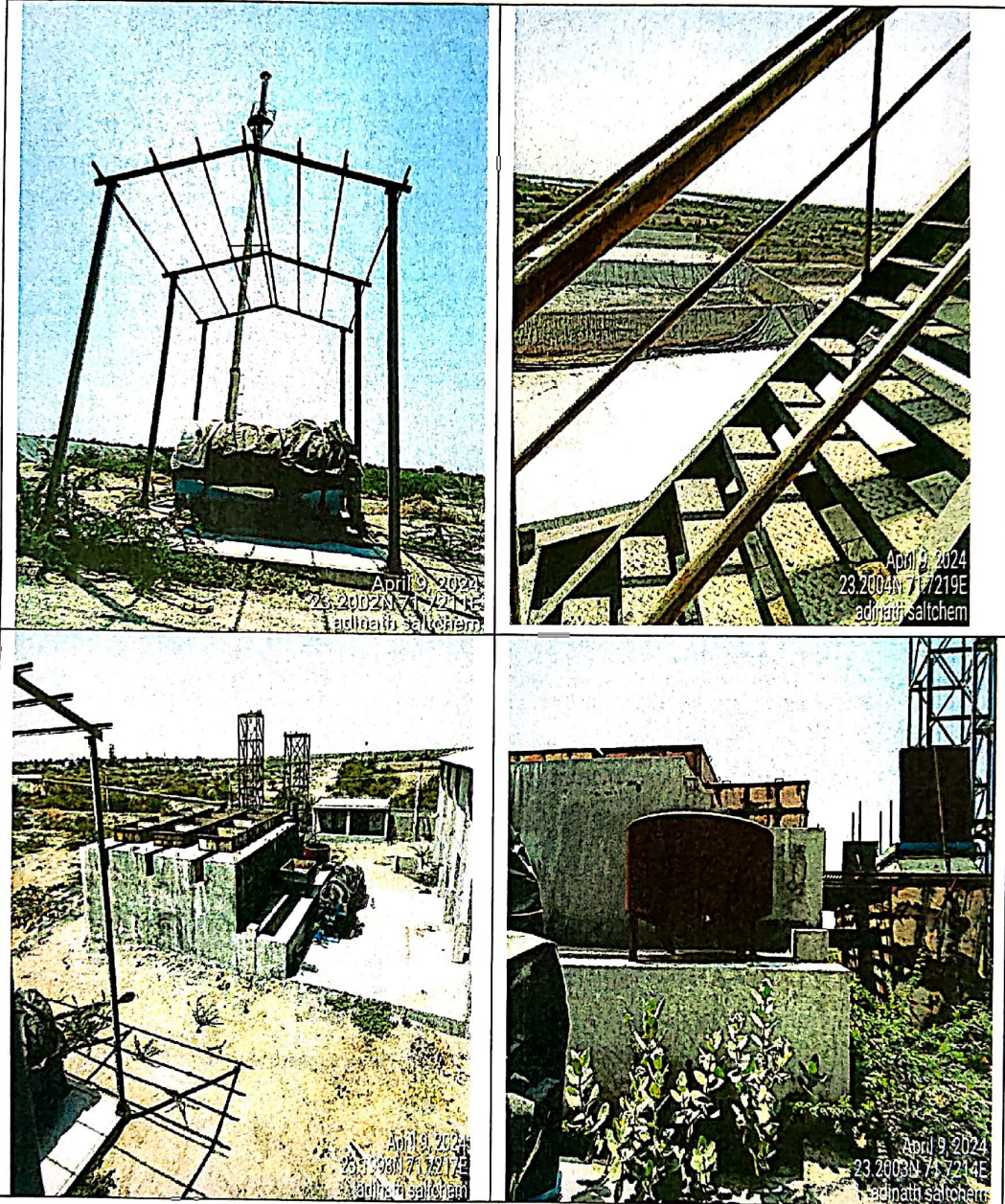
Visit of M/s Adinath Technochem Industries, Village: Odu, Taluka: Dasada, Dist: Surendranagar

During visit, it is observed that plant machineries for manufacturing Bromine from virgin Bittern i. e three Furnaces, Boiler, Water Cooling Tower, 08- material storage lagoons, only steel structure for installation of Bromination Tower, Material Storage Building, Weigh Bridge etc. have been installed. Bromine tower has yet not been installed. All plant/machineries observed in standstill/idle condition. They have stopped further installation work of plant & machineries in this area. No any production activity is observed at site during inspection. Total 8 nos. earthen reservoirs with HDPE bottom line for storage of virgin bittern & Discharge bittern are observed, which are found dry & empty during visit. GPCB has issued Direction order-743414 under section 33-A of the water (Prevention and control of pollution) Act-1974 dated 30/05/2023. Their PGVCL electric power supply having consumer no 74255007366 has been disconnected on 19-06-2023. During visit, no electric power supply is observed at site. Present Compliance status of the conditions mentioned in Direction order-743414 dated 30/05/2023 is described as below.

Compliance status of conditions mentioned in Direction u/s 33-A of water (prevention & control of pollution) Act-1974 order dated 30/05/2023

Sr. No.	Direction order point	Current Compliance status
1	To close down the operation of your industrial plant on the above mentioned site after 15 days from date of issue of this order.	All plant/machineries are observed in standstill/idle condition. No any production activity observed at site during inspection.
2	To direct the concerned authority to disconnect supply of electricity after 15 days from date of issue of this order.	The power supply of unit having consumer. no 74255007366 is disconnected permanently on 19-06-2023. During the inspection, no power supply observed at site.
3	You have to submit bank guarantee of Rs. 2, 00,000 /- (Two Lakh Rupees) at the time of revocation.	Still to be complied
4	You have to pay interim Environment Compensation (EC) in the line of Hon'ble NGT Orders in the matter of 593 of 2017 and others at the time of Revocation.	Still to be complied
5	You shall stop installation of plant & machineries in this area.	Unit has stopped further installation of plant & machineries in this area.

Photographs taken during visit of Adinath Technochem Industries located at Village Odu, Taluka: Dasada, Dist: Surendranagar

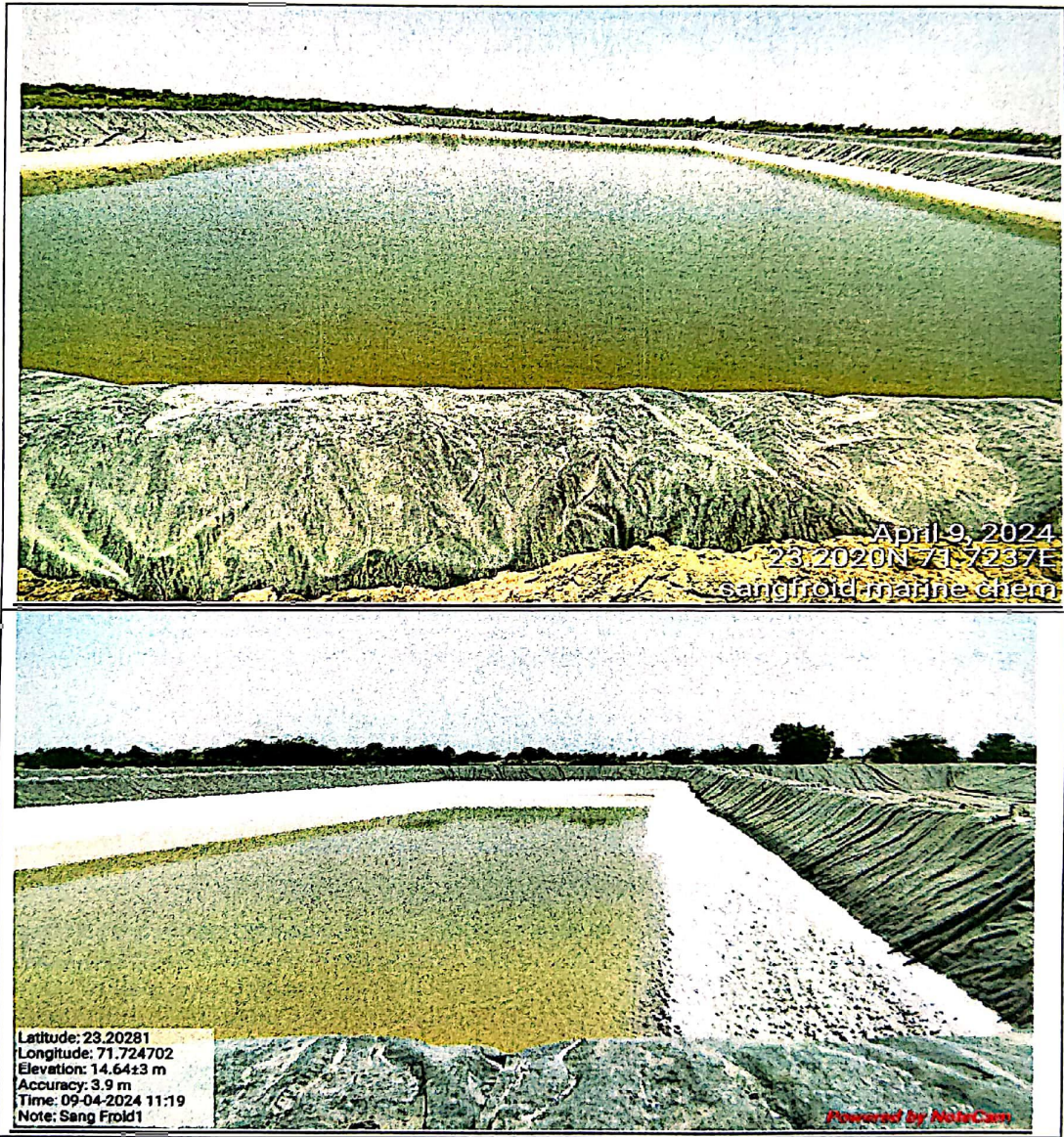




Visit of M/s Sand Froid Marine Chem Private Limited, Village: Odu, Taluka: Dasada, Dist: Surendranagar

During visit, at above said site, Total 7 nos. earthen reservoir with HDPE bottom liner for storage of virgin bittern & Discharge bittern were observed. Total 5 nos. out of 7 nos. reservoirs were found dry & empty. remaining two nos. reservoirs were observed filled with virgin bittern up to around 2 feet depth. No any production activity was observed at site. No plant & machineries were observed being installed at site. No electric power supply was available on said site, during visit.

Photographs taken during visit of Sand Froid Marine Chem Private Limited,
Village: Odu, Taluka: Dasada, Dist: Surendranagar



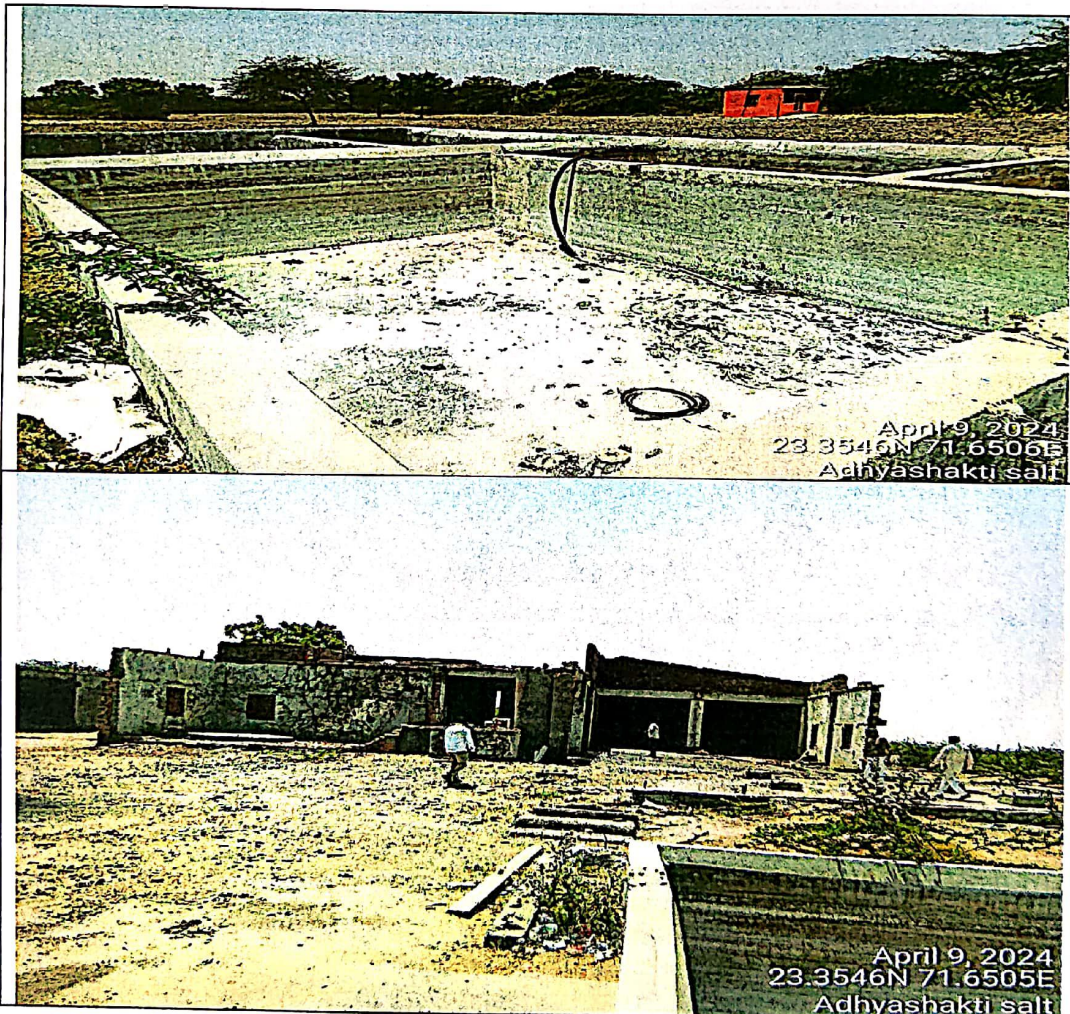
Compliance status of conditions mentioned in Direction u/s 33-A of water (prevention & control of pollution) Act-1974 order dated 30/05/2023

Sr. No.	Direction order point	Present Compliance status
1	To close down the operation of your industrial plant on the above mentioned site after 15 days from date of issue of this order.	No any production activity was observed at site.
2	To direct the concerned authority to disconnect supply of electricity after 15 days from date of issue of this order.	Electric power supply connection has not been allotted to said unit by PGVCL, as per letter of PGVCL-Sub Division-Dasada dated 07/07/2023. No electric power supply was available on said site, during visit.
3	You have to submit bank guarantee of Rs. 2, 00,000 /- (Two Lakh Rupees) at the time of revocation.	Still to be complied
4	You have to pay interim Environment Compensation (EC) in the line of Hon'ble NGT Orders in the matter of 593 of 2017 and others at the time of Revocation.	Still to be complied
5	You shall stop installation of plant & machineries in this area.	No plant & machineries were observed being installed at site.

Visit of M/s ADHYA SHAKTI SALT SUPPLIERS, Village: Zinzuwada, Taluka: Dasada, Dist: Surendranagar

Direction Order issued under the section 33-A of the Water (Prevention and Control of Pollution) Act – 1974 vide letter e-outward dated 20-04-2022. Power connection of unit has been disconnected dated 26/04/2022. During visit, No any plant machineries were observed being installed at said site. No any production activity was observed at said site.

Photographs taken during visit of ADHYA SHAKTI SALT SUPPLIERS, Village: Zinzuwada, Taluka: Dasada, Dist: Surendranagar



Compliance status of conditions mentioned in Direction u/s 33-A of water (prevention & control of pollution) Act-1974 order dated 20/04/2022

Sr. No.	Direction order point	Present Compliance status
1	To close down the operation of your industrial plant on the above mentioned site after 15 days from date of issue of this order.	During visit, No any plant machineries were observed being installed at said site. No any production activity was observed at said site.
2	To direct the concerned authority to disconnect supply of electricity.	Their electric power supply has been disconnected on 26/04/2022. No electric power supply was available on said site, during visit.
3	If your plant runs on captive power plant or DG set , than you shall stop them immediately from date of issue of this order..	During visit, No any plant machineries were observed being installed at said site. No DG set was observed on said site during visit.
4	You shall to pay Environment Compensation (EDC) in the line of Hon'ble NGT Orders in the matter of 593 of 2017 and others at the time of Revocation.	Still to be complied



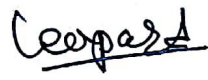


***Action taken by GPCB**

Board has issued Direction order-743414 u/s 33-A of water (prevention & control of pollution) Act-1974 order dated 30/05/2023 to Adinath Technochem Industries
Board has issued Direction order-743412 u/s 33-A of water (prevention & control of pollution) Act-1974 order dated 30/05/2023 to SANG FROID MARINE CHEM PRIVATE LIMITED
Board has issued Direction order-659857 u/s 33-A of water (prevention & control of pollution) Act-1974 order dated 20/04/2022 to ADHYA SHAKTI SALT SUPPLIERS

* Copy of action taken by GPCB attached herewith annexure 1

Date: 09/04/2024

Visited by team members

Name and Designation of Officer	Signature
R S Khambhla , Circle Officer Patdi, Representative of Assistant Collector-Patdi	
Falgun M Modi, Environment engineer & Regional Officer, GPCB Surendranagar	
S S Sarala, Range Forest Officer- Wild Ass Sanctuary Dhrangadhra	
D J Nadoda, Assistant Environment Engineer Regional Office, GPCB, Surendranagar	
H D Sonara, Senior Scientific Assistant, Regional Office, GPCB, Surendranagar	

Annexure-I



Amended-1
783
GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974. (HEREINAFTER REFERRED TO AS THE 'WATER ACT') AS AMENDED FROM TIME TO TIME.

WHEREAS M/s. Adhya Shakti Salt Suppliers, is having a industrial plant at, Survey no.14, Vill-Zinzuwada, Tal; Dasada , Dist: Surendranagar for manufacturing of Ferrous Sulphate.

AND WHEREAS, you have applied for CTE-Fresh for manufacturing of Ferrous Sulphate on dt.28/03/2022 and it is rejected on dt.20/04/2022 for the reasons mentioned therein.

AND WHEREAS, inspection was carried out by the authorized officers of the Board of your industrial plant on 06/04/2022, following was observed:

- (1) You have started production activity without prior permission i.e CTE/CCA of the Board.
- (2) As per the MOEF&CC notification dated 01/10/2018 Vilage: Zinzuwada falls under Eco-Sensitive Zone of Wild Ass Sanctuary of Gujarat. Your industry is classified as Red Category industry and has pollution potential which is not permitted in this Eco Sensitive Zone.

AND WHEREAS written instructions were given to you during visit as part of opportunity of being heard following the principal of natural justice. Reply made in response is devoid of technical justification & evidences & hence not acceptable. .

UNDER THE CIRCUMSTANCES, I D. M. Thaker (Environmental Engineer) Gujarat Pollution Control Board is directed to issue the directions under Section -33A of the Water (Prevention And Control Of Pollution) Act-1974 with immediate effect as under:-

1. To close down the operation of your industrial plant on the above mentioned site with immediately from date of issue of this order.
2. To direct the concerned authority to disconnect supply of electricity.
3. If your plant runs on captive power plant or DG-Set, than you shall stop them immediately from date of issue of this order.
4. You shall to pay Environment Damage Compensation (EDC) in line of Hon'ble NGT Orders in the matter of 593 of 2017 and others at the time of revocation.

IF the above directions are not complied, you are liable for prosecution under Section (41)(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

For and on behalf of
Gujarat Pollution Control Board

S. M. Thaker
(D. M. Thaker)

Environmental Engineer

Date: /04/2022

NO: GPCB/CCA-SN-775/ID:86212/

Issued to:

M/s. Adhya Shakti Salt Suppliers

Survey no.14,

Vill-Zinzuwada,

Tal; Dasada, Dist: Surendranagar

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation



C.C:-

To,

1. The Chairman ,
Paschim Gujarat Vij Company Ltd ,
(PGVCL) Laxminagar, Rajkot.
2. The Dy. Engineer,(O&M),
The Paschim Gujarat Vij Co.Ltd(GEB),
Sub -Divisor - Surendranagar,
Dist- Surendranagar,.
3. The Dy. Engineer,(O&M),
The Paschim Gujarat Vij Co.Ltd(GEB),
Sub -Divison- Dasada, Tal- Dasada,
Dist- Surendranagar,.

I am directed to request you to disconnect industrial supply of electricity (except single phase) from date of issue of this order & intimate to us accordingly in written.

**For and on behalf of
Gujarat Pollution Control Board**

D. M. Thaker
20/4/2022
(D. M. Thaker)
Environmental Engineer

Outward No: 659857, 20/04/2022



785 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

DIRECTION OF CLOSUR UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE 'WATER ACT') AS AMENDED FROM TIME TO TIME.

WHEREAS M/s. Adinath Technochem Industries is having industrial plant at Survey No. 959-961, Village-Odu, Tal: Dashada Dist.: Surendranagar for manufacturing of Bromine, Magnesium Chloride.

AND WHEREAS, inspection was carried out by the authorized officers of the Board of your industrial plant on 15/05/2023, w.r.to NGT OA 27/2023 and it is observed that: -

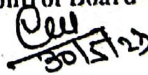
- 1) You have started installation of machinery and the establishment activity without prior permission of CTE/CCA of Board.
- 2) Your unit is located in Eco Sensitive Zone area of Wild Ass Sanctuary as per Notification of Ministry of Environment, Forest and Climate change - New Delhi dated 01-10-2018.

UNDER THE CIRCUMSTANCES, I Mehul Patel (Unit Head-Surendranagar) Gujarat Pollution Control Board is directed to issue the directions under Section 33A of the Water (Prevention And Control Of Pollution) Act-1974 with 15th day effect as under:-

1. To close down the operation of your industrial plant on the above mentioned site after 15 days from date of issue of this order.
2. To direct the concerned authority to disconnect supply of electricity after 15 day from date of issue of this order.
3. You have to submit Bank Guarantee of Rs. 2,00,000/- (Two Lakh Rupees) at the time of revocation.
4. You have to pay interim Environment Compensation (EC) in line of Hon'ble NGT Orders in the matter of 593 of 2017 and others at the time of revocation.
5. You shall stop installation of plant & machinery in this area.

If the above directions are not complied, you are liable for prosecution under Section (41)(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

For and on behalf of
Gujarat Pollution Control Board


(Mehul Patel)
Unit Head

Date: - /05/2023

NO: GPCB/C-SN-253/ID: 90825/

Issued to:
Ms. Adinath Technochem Industries,
Survey No. 959-961, Odu Road,
Village: Odu,
Tal-Dashada,
Dist. - Surendranagar-382750

112-90825

Clean Gujarat Green Gujarat

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C.C: -

1. The Chairman,
Pachim Gujarat Vij Company Ltd.
Corporate Office, Laxminagar,
Nana Mava Main Road, Rajkot.
2. The Dy. Engineer, (O&M),
The Pachim Gujarat Vij Co. Ltd(GIEB),
Circle Office Surendranagar,
Bus stand Road, Surendranagar.
3. The Dy. Engineer, (O&M),
The Pachim Gujarat Vij Co. Ltd (GIEB),
Sub-Division-Surendranagar, Tal- Dasada,
Dist. Surendranagar.

I am directed to request you to disconnect industrial supply of electricity (except single phase) after 15 days from date of issue of this order & intimate to us accordingly in written.

For and on behalf of
Gujarat Pollution Control Board


(Mehul Patel)
Unit Head

Outward No: 743414, 30/05/2023



787 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

DIRECTION OF CLOSUR UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE 'WATER ACT') AS AMENDED FROM TIME TO TIME.

WHEREAS M/s. Sang Froid Marine Chem Pvt. Ltd. is having industrial plant at Survey No.. 947,958,96. Odu Road, Village-Odu, Tal: Dasada, Dist.: Surendranagar for manufacturing of Bromine, Magnesium Chloride, Magnesium Sulfate & Calcium Chloride

AND WHEREAS, inspection was carried out by the authorized officers of the Board of your industrial plant on 15/05/2023, w.r.to NGT OA 27/2023 and it is observed that: -

- 1) You have started construction and establishment activity without prior permission of CTE/CCA of Board.
- 2) Your unit is located in Eco Sensitive Zone area of Wild Ass Sanctuary as per Notification of Ministry of Environment, Forest and Climate change - New Delhi dated 01-10- 2018.

UNDER THE CIRCUMSTANCES, I Mehl Patel (Unit Head) Gujarat Pollution Control Board is directed to issue the directions under Section 33A of the Water (Prevention And Control Of Pollution) Act-1974 with 15 day effect as under:-

1. To close down the operation of your industrial plant on the above mentioned site after 15 days from date of issue of this order.
2. To direct the concerned authority to disconnect supply of electricity after 15 day from date of issue of this order.
3. You have to submit Bank Guarantee of Rs. 2,00,000/- (Two Lakh Rupees) at the time of revocation.
4. You have to pay interim Environment Compensation (EC) in line of Hon'ble NGT Orders in the matter of 593 of 2017 and others at the time of revocation.
5. You shall stop installation of plant & machinery in this area.

If the above directions are not complied, you are liable for prosecution under Section (41)(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

For and on behalf of
Gujarat Pollution Control Board

Mehul Patel
30/5/23
(Mehul Patel)
Unit Head

Date: - /05/2023

NO: GPCB/C-SN-252/ID: 92231/

Issued to:
Ms. Sang Froid Marine Chem Private Limited,
Survey No. 947, 958, 963, Odu Road,
Village, Odu,
Tal- Dasada,
Dist- Surendranagar-382760

92231

Page 1 of 2

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C.C: -

1. The Chairman.

Pachim Gujarat Vij Company Ltd.
Corporate Office, Laxminagar.
Nana Mava Main Road, Rajkot.

2. The Dy. Engineer. (O&M).

The Pachim Gujarat Vij Co. Ltd(GEB).
Circle Office Surendranagar.
Bus stand Road, Surendranagar.

3. The Dy. Engineer. (O&M).

The Pachim Gujarat V j Co. Ltd (GEB).
Sub-Division- Dhrangdhra, Tal- Dasada.
Dist. Surendranagar.

I am directed to request you to disconnect industrial supply of electricity (except single phase) after 15 days from date of issue of this order & intimate to us accordingly in written.

For and on behalf of
Gujarat Pollution Control Board

Deu
30/5/23
(Mehul Patel)
Unit Head

Outward No: 743412, 30/05/2023

Site Visit Report

The team consisting of Sub Divisional Magistrate-Dhrangadhra, RFO-representative of DCF-Wild Ass Sanctuary Dhrangadhra and Regional Office GPCB Surendranagar, had jointly visited final disposal point of effluent of DCW Limited, in Little Rann of Kutch (LRK) and M/s DCW Limited, on 10/04/2024 w.r.t. Collector office letter dated 08/04/2024, regarding verification of current status of compliance in the context of Hon'ble NGT matter OA 47/2023 order dated 13th Feb 2024. Detailed observations made during inspection are described, as below:

Visit of LRK to verify current status of Disposal point of effluent of DCW Limited at Thala Village

- We undersigned visited said location on 10/04/2024 at 10:30 am.
- During visit, it was noticed that effluent of DCW Limited was being discharged into three nos. soak pits provided in around 55 meter * 36-meter area of designated area available in LRK. Earthen bund wall has been built up in periphery of designated area (around 300 meter * 128 meter). Wastewater was observed being accumulated in form of ponding on surface of designated area, outside soak pit area. Wastewater ponding was observed in huge area on surface of designated area, outside soak pit area. Seepages were observed from provided earthen bund wall at some places. Seeped wastewater was being accumulated in nearby wild ass sanctuary area, in form of ponding. Wastewater ponding were observed at five locations in surrounding nearby area of wild ass sanctuary, during visit. i. e. (1) wastewater ponding (around 10 * 10 sq feet area with 2 feet water depth) in wild ass sanctuary area located in North direction of designated area (Lat. 23.1485 N , Longitude 71.5546 E); (2) wastewater ponding (in around 7 * 7 sq. feet area with 2 feet water depth) in wild ass sanctuary area located in NW direction of designated area (Lat. 23.1487 N Long. 71.5543 E); (3) shallow wastewater ponding with white salt crystal (in @ 8400 sq. meter area) in wild ass sanctuary area located around 300 meter away from designated area for disposal of effluent of DCW Limited in NW direction (Lat. 23.1483 N Long. 71.5527 E); (4) wastewater ponding (in around 7* 3 sq. feet area with 0.5 feet water depth) in wild ass sanctuary area located in west direction of said designated area (Lat.23.1480 N, Long.71.5514 E); (5) wastewater ponding (in around 40* 3 sq. meter area) in wild ass sanctuary area located in SE direction of said designated area (Lat. 23.1453 N 71.5538 E).
- Strengthening of earthen bund wall was going on during visit.
- No salt pan is observed located within 1 km radius area of designated area for disposal of effluent of DCW Ltd.

Visit of M/s DCW Limited at Dhrangadhra

This unit was visited on 10/04/2024 at 13:35 hrs. for verification of current compliance status of short term and long term measures suggested in Joint Committee Report in the context of Hon'ble NGT matter OA 47/2023.

Unit is having CC&A for manufacturing of soda Ash-7650 MT/M, Soda Bicarb-1300 MT/M, Ammonium Bicarb-550 MT/M, Detergent powder-3000 MT/M, valid up to 24/08/2024. During visit, said unit was observed in operation. Trial revocation given by GPCB had been expired on 04/04/2024. Photographs taken during inspection are appended herewith.

Source of water: GWIL and Bore well. Unit has obtained ground water extraction permission from CGWA vide NOC No - CGWA/ NOC/ IND/ REN/1/2022/7152, which is valid up to 04-02-2025. Alkaline slurry generated from manufacturing plant, after traveling through number of sedimentation ponds (in series) for sedimentation, is being collected in guard pond. Unit has provided 04 nos. solar mist evaporator at guard pond, which were observed not in operation during inspection. Wastewater from guard pond was being fed to clarifier followed by final treated wastewater holding tank. HCl acid dosing was being done at inlet of final treated wastewater holding tank. Treated wastewater was being discharged into designated area available in LRK through close conduit pipe (having @ 22kms length). Company have provided online effluent water analyzer with data logger at final outlet of ETP. They have also provided flow meter at final outlet of ETP. Reading displayed on online effluent water analyzer during visit was COD 66.56 mg/l, Oil 2.28 mg/l, NH₃-N 0.09 mg/l, pH 9.21 mg/l, conductivity 119.2, BOD 22.16 mg/l, TSS 11.94 mg/l, TDS 81.49 gm/l and temp 35.40°C.

Up gradation work of existing treatment facilities has yet not been carried out to increase its efficiency. Total 4 nos. solar mist evaporators have been installed at guard pond, which were observed not in operation. They have yet not installed reuse/recycle facility to reduce quantum of wastewater discharge in LRK.

Company has yet not carried out any up gradation work towards reduction of quantum of wastewater generated from Soda ash Plant.

They have submitted Hydro-geological survey report prepared by SVNIT, Surat. According to report, Assimilative capacity of disposal point of designated area is only 1155.84 m³/day, while consented wastewater generation quantity is 3300 m³/day.

During visit, storm water reservoir lagoon was filled with alkaline wastewater up to 10.0 meter depth. Unit has provided HDPE Liner in storm water reservoir lagoon and guard pond. During visit, wastewater was observed being accumulated in ponding (in around 20 meter * 10 meter area with one feet water depth) located near storm water reservoir lagoon, within factory premises area (Lat. 22.9953 N, Long. 71.4843 E).

Present Compliance status of short term & long term measures are described as below.

Compliance status of Short term preventive measures mentioned in Direction u/s 33-A of water (prevention & control of pollution) Act-1974 order dated 21/07/2023

Sr. No.	Short term preventive measures	Present Compliance status
1	Immediate repairing and strengthening the earthen embankment around the existing designated area should be carried out to prevent the entry of waste water in the area of Wild Ass Sanctuary other than the designated area.	Earthen bund has been built in periphery of Designated area (around 300 * 128 sq. meters) for disposal of effluent of said unit. Seepages are observed from earthen bund wall at some places, during inspection. Seeped wastewater is being accumulated at five locations in nearby wild ass sanctuary area, in the form of ponding.
2	Upgrade existing treatment facilities to increase its efficiency as the analysis results of discharge wastewater sample is not meeting with the prescribed norms of GPCB.	They have yet not upgraded the existing treatment facility to increase its efficiency.
3	Provide Continuous online effluent monitoring system including SCADA & PLC system, with connectivity to the server of Gujarat Pollution Control Board and Central Pollution Control Board, shall be installed on pipeline carrying waste water to the designated place for continuous monitoring of the quality of waste water discharged from the unit.	Unit has provided online effluent water analyzer with data logger at final outlet of ETP. This online effluent water analyzer connected with GPCB Server.
4	If the quality of the waste water to be disposed does not meet with the prescribed norms of Gujarat Pollution Control Board then re treatment shall be given instead of its disposal.	Unit has yet not made any provision for retreatment

Compliance Status of long term preventive measures mentioned in Direction u/s 33-A of water (prevention & control of pollution) Act-1974 order dated 21/07/2023

Sr. No.	long term preventive measures	Present Compliance status
1	Technical study such as Hydro-Geological survey shall be carry out by reputed Institute/agency to determine the carrying capacity/assimilation capacity of the site designated for disposal of treated wastewater.	Unit has submitted Hydro-Geological Survey Report from SVNIT, Surat to determine the carrying capacity/assimilation capacity of the site designated for disposal of treated wastewater.
2	Upgradation plan shall be prepare & execute to reduce the quantum of industrial wastewater generated from the manufacturing activity of the unit.	No up-gradation work towards reduction of quantum of industrial wastewater generated from the manufacturing activity has been carried out by Industry till date.
3	Treatment facilities shall be upgrade by the unit to reduce the quantity of industrial waste water discharged and for reusing/recycling the generated waste water.	No up-gradation work towards reduce the quantity of industrial wastewater discharged and for reusing/recycling the generated wastewater has been carried out by industry till date. Except, Unit has installed 04 nos. solar mist evaporator at guard pond of ETP, which are observed not in operation during inspection.

Details about sampling locations from where wastewater samples are collected during visit is given as below:

Sr no.	Sampling Locations
1	Wastewater ponding (in around 10*10 sq. ft. area & depth @ 2 ft.) in wild ass sanctuary area located in Northern direction of designated area for disposal of effluent of DCW Limited in LRK
2	Wastewater ponding (in around 7*7 sq. Ft. area & depth @ 2 ft.) in wild ass sanctuary area located in NW direction of designated area for disposal of effluent of DCW Limited in LRK
3	Wastewater ponding on open land surface area of designated area (around 300*128 sq meter area) (available for disposal of effluent of DCW Limited)
4	Shallow Wastewater ponding with white salt crystal (in @ 8400 Sq. meter area) of Wild ass sanctuary located at around 300 meter distance in NW direction of designated area for disposal of effluent of DCW Limited in LRK
5	Wastewater ponding (in around 7*3 sq feet area & 0.5 feet depth) in wild ass sanctuary area located in west direction of designated area for disposal of effluent of DCW Limited in LRK
6	Wastewater ponding (in around 40 * 3 sq meter area) in wild ass sanctuary area located in SE direction of designated area for disposal of effluent of DCW Limited in LRK
7	Final Outlet of the ETP leading to final discharge point in LRK
8	Waste water ponding (in around 20 meter * 10 meter area & 1 feet depth) located near storm water reservoir lagoon, within factory premises area

- Samples taken during visit are sent to Laboratory of Regional Office, GPCB, Rajkot. Analysis Results of collected samples are awaited.

Photographs taken during inspection

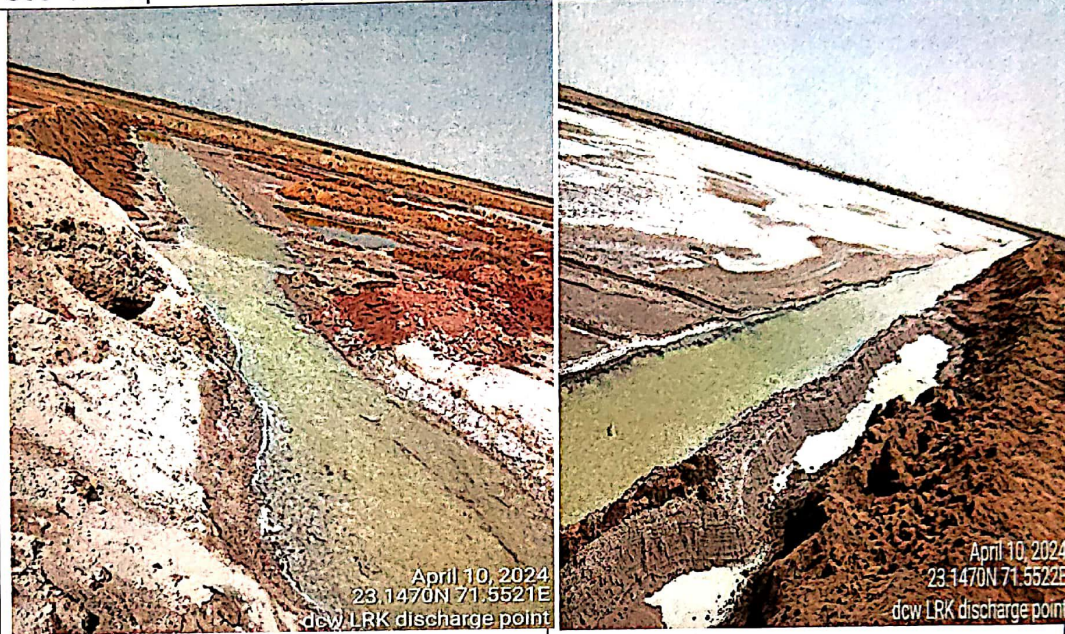
Wastewater ponding (in around 10*10 sqft area & depth @ 2 ft) in wild ass sanctuary area located in Northern direction of designated area for disposal of effluent of DCW Limited in LRK



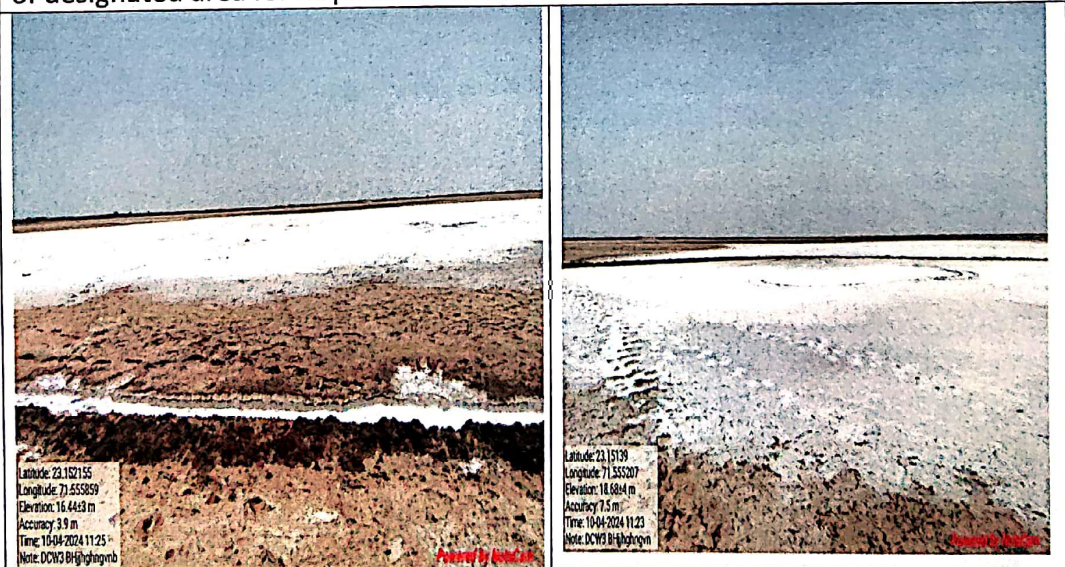
Wastewater ponding (in around 7*7 sqft area & depth @ 2 ft) in wild ass sanctuary area located in NW direction of designated area for disposal of effluent of DCW Ltd in LRK



Wastewater ponding on open land surface area of designated area(around 300*128 sq meter area) (available for disposal of effluent of DCW Limited)



Shallow Wastewater ponding with white salt crystal (in around 8400 Sq meter area) of Wild ass sanctuary located at around 300 meter distance in NW direction of designated area for disposal of effluent of DCW Limited in LRK



Wastewater ponding (in around 7*3sq feet area& 0.5 feet depth) in wild ass sanctuary area located in west direction of designated area for disposal of effluent of DCW Limited in LRK



Wastewater ponding (in around 40 * 3 sq meter area) in wild ass sanctuary area located in SE direction of designated area for disposal of effluent of DCW Limited in LRK



Waste water ponding (in around 20 meter * 10 meter area & 1 feet depth) located near storm water reservoir lagoon, within factory premises area



Action taken by GPCB*

Board has issued Direction order-748567 under section 33-A of the water (Prevention and control of Pollution) act -1974 dated 21/07/2023
Board has issued Direction order-751203 under section 33-A of the water (Prevention and control of Pollution) act -1974 dated 19/08/2023
Board has issued trial revocation-753523 dated 16/09/2023 was valid up to 16/12/2023
Board has extend trial revocation-780295 dated 04/01/2024 which was expired on 04/04/2024
Board has issued SCN-780293 dated 04/01/2024

*copy of Action taken by GPCB attached in Annexure I

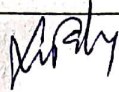
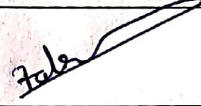


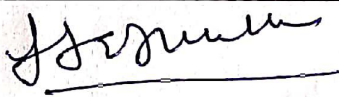
Action taken by Forest Dept*

1. Forest offence Report has been registered by office of Range Forest Officer, Dhrangadhra against Executive President, Dhrangadhra Chemical Works Limited (DCW Ltd), vide Round Offence No. 01/2023 dated 6/6/2023, for violation of Wild life Protection Act 1972.
2. For compounding the offence, DCW Ltd has deposited Rs. 20000/- on dated 19/8/2023. The offence has been compounded by Deputy Conservator of Forests, Wild ass Sanctuary, Dhrangadhra on 20/08/2023.
3. Deputy Conservator of Forest, wild ass sanctuary –Dhrangadhra has issued a letter to DCW Ltd vide letter dated 01/03/2024 ,on the basis of request made by DCW Ltd to carry out mitigation work to prevent spread over effluent from designated area into nearby wild ass sanctuary area.

* Copy of Action taken by Forest Dept. attached in Annexure II

Date: 10/04/2024

Visited by team members

Name and Designation of Officer	Signature
Harshdip K Acharya Assistant Collector and Sub Divisional Magistrate Dhrangadhra	
Falgun M Modi Environment engineer & Regional Officer GPCB Surendranagar	
S. S. Sarala , Range Forest Officer , wild ass sanctuary-Dhrangadhra Range	
D J Nadoda Assistant Environment Engineer Regional Office, GPCB, Surendranagar	
H D Sonara Senior Scientific Assistant, Regional Office, GPCB, Surendranagar	

Annexure-I



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By R.P.A.D.

DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE WATER ACT) AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. DCW Limited (Soda Ash Division), is having a industrial plant at, Nr. Railway Station, Vill- Dhrangadhra, Tal- Dhrangadhra, Dist- Surendranagar for manufacturing of Soda Ash, Soda Bicarb, Ammonium Bicarb and Detergent Powder.

AND WHEREAS the Gujarat Pollution Control Board has granted your consent to establish under the provisions of the Water Act, the Air Act vide letter no. GPCB/CCA-SN-14(6)/ID-25847/430525order No.CCA-AWH-89939 with the conditions mentioned therein which is expired on 06/11/2022.

AND WHEREAS Notice of Direction order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act-1974, vide letter NO: GPCB/CCA-SN-14(6)/ID-25847/740301 date.26/04/2023.

AND WHEREAS during the inspection of your industrial plant on dt.18/05/2023 by Surendranagar District Level Eco Sensitive zone compliance monitoring committee w. r. to Hon'ble NGT matter OA No. 27/2023 following was observed: -

1. You have not provided the liner system in the sedimentation pond and storm water reservoir wherein the wastewater is observed stored.
2. Alkaline wastewater discharged at disposal point of your unit is being spread over/entered into Wild Ass Sanctuary located nearby disposal point of pipeline.
3. Wastewater traces with whitish spots are observed in huge area of Wild Ass Sanctuary due to accumulated waste water ponding.
4. One wastewater sample collected from natural drain in Wild Ass Sanctuary located near final discharge point of DCW limited analysis report showing results for parameter pH- 5.03, TDS- 569844 mg/L which is higher than the prescribed norms.
5. One wastewater sample collected from final discharge point of DCW limited in Little Run of Kutchh, the analysis report showing results for parameter pH- 9.76, which is higher than prescribed norms.
6. One wastewater sample collected from waste water ponding being accumulated on open land in huge area of Wild Ass Sanctuary, the analysis report showing results for parameter TDS- 364380 mg/l. & SS- 134 mg/l, which is higher than prescribed norm.

Now, therefore **I, Mehul Patel, Unit Head**, Gujarat Pollution Control Board propose to issue Direction under section (33) (A) of Water (Prevention and Control of Pollution) Act-1974 as under:

(A) Submit Compliance of short term preventive measures:-

- 1) Immediate repairing and strengthening the earthen embankment around the existing designated area should be carried out to prevent the entry of waste water in the area of Wild Ass Sanctuary other than the designated area.

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GPCB ID-25847

Website : <https://gpcb.gujarat.gov.in>

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- 2) Upgrade existing treatment facilities to increase its efficiency as the analysis results of discharge wastewater sample is not meeting with the prescribed norms of GPCB.
- 3) Provide Continuous online effluent monitoring system including SCADA & PLC system, with connectivity to the server of Gujarat Pollution Control Board and Central Pollution Control Board, shall be installed on pipeline carrying waste water to the designated place for continuous monitoring of the quality of waste water discharged from the unit.
- 4) If the quality of the waste water to be disposed does not meet with the prescribed norms of Gujarat Pollution Control Board then retreatment shall be given instead of its disposal.

(B) Submit time-bound action plan for long term preventive measures:-

1. Technical study such as Hydro-Geological survey shall be carry out by reputed institute/agency to determine the carrying capacity/assimilation capacity of the site designated for disposal of treated wastewater.
2. Upgradation plan shall be prepare & execute to reduce the quantum of industrial wastewater generated from the manufacturing activity of the unit.
3. Treatment facilities shall be upgrade by the unit to reduce the quantity of industrial waste water discharged and for reusing/recycling the generated waste water.

(C) You have to submit Bank Guarantee of Rs.5.00 Lakhs against the compliance of long term measures.

If the above directions are not complied within 15 days , you are liable for prosecution under Section (41) (2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

For and on behalf of
Gujarat Pollution Control Board

Mehul Patel
21/7/23
(Mehul Patel)
Unit Head

NO: GPCB/CCA/SN-14(6)/ID-25847/

Date: /07/2023

Issued to:

M/s. DCW Limited (Soda Ash Division),
Nr. Railway Station,
Vill- Dhrangadhra,
Tal- Dhrangadhra, Dist- Surendranagar- 363310.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE WATER ACT) AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. DCW Limited (Soda Ash Division), is having a industrial plant at, Nr. Railway Station, Vill- Dhrangadhra, Tal- Dhrangadhra, Dist- Surendranagar for manufacturing of Soda Ash, Soda Bicarb, Ammonium Bicarb and Detergent Powder.

AND WHEREAS the Gujarat Pollution Control Board has granted your consent to establish under the provisions of the Water Act, the Air Act vide letter no. GPCB/CCA-SN-14(6)/ID-25847/430525order No.CCA-AWH-89939 with the conditions mentioned therein which is expired on 06/11/2022 and Re-applied for CCA-Renewal vide inward id:285832 on dtd.07/08/2023 which is at scrutiny level at R.O.

AND WHEREAS Direction order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act-1974, vide letter NO: GPCB/CCA-SN-14(8)/ID-25847/748567 date.21/07/2023.

AND WHEREAS during the inspection of your industrial plant on dt.24/07/2023 & 25/07/2023 by Office of DCF, Wild Ass Sanctuary, Dhrangadhra and Regional Office With reference to the representation received from Dy. Conservator of Forest (DCF) and complaint following was observed: -

1. Generated alkaline waste water disposed at the disposal point of your unit is seen flowing outside the designated disposal area and entering and spreading from the north-eastern boundary of the designated disposal area into the nearby Wild Ass Sanctuary area.
2. Analysis report for the w/w sample collected on dt.24/07/2023 from wild as sanctuary area of Thala village near disposal point of your unit, showing results for parameter pH-9.21 which is higher than norms.
3. Provided flow meter on final outlet of ETP was found not in operation.
4. Analysis report for the w/w sample collected on dt.25/07/2023 from final outlet of ETP Showing results for parameter pH-9.12 which is higher than norms.
5. You have not provided liner at sedimentation ponds (guard ponds).
6. Due to leakage in fly storage silo, fugitive emission was observed.
7. You are not comply with Direction issued u/s 33-A of the Water Act-1974 dated.21/07/2023.

UNDER THE CIRCUMSTANCES, I Mchul Patel (Unit Head) Gujarat Pollution Control Board is directed to issue the directions under Section -33A of the Water (Prevention and Control of Pollution) Act-1974 with 30 days effect as under: -

- 1) To close down the operation of your industrial plant on the above mentioned site after 30th days from date of issue of this order.
- 2) To direct the concerned authority to disconnect supply of electricity after 30th days from date of issue of this order.
- 3) You have to pay Interim Environment Compensation (EC) in line of Hon'ble NGT Orders in the matter of 593 of 2017 and others at the time of revocation.

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If the above directions are not complied within 30 days, you are liable for prosecution under Section (41) (2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

For and on behalf of
Gujarat Pollution Control Board

Mehul Patel
19/08/23
(Mehul Patel)
Unit Head

NO: GPCB/CCA/SN-14(8)/ID-25847/

Date: - /08/2023

Issued to:

M/s. DCW Limited (Soda Ash Division),
Nr. Railway Station,
Vill- Dhrangadhra,
Tal- Dhrangadhra,
Dist- Surendranagar- 363310.

C.C: -

1. The Chairman,
Pachim Gujarat Vij Company Ltd,
Corporate Office, Laxminagar,
Nana Mava Main Road, Rajkot.
2. The Dy. Engineer, (O&M),
The Pachim Gujarat Vij Co. Ltd(GEB),
Circle Office Surendranagar,
Bus stand Road, Surendranagar.
3. The Dy. Engineer, (O&M),
The Pachim Gujarat Vij Co. Ltd(GEB),
Sub- Division - Dhrangadhra,
Dist. Surendranagar.

I am directed to request you to disconnect industrial supply of electricity (except single phase) after 30 days from date of issue of this order & intimate to us accordingly in written.

For and on behalf of
Gujarat Pollution Control Board

Mehul Patel
(Mehul Patel)
Unit Head



805 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY RPAID

REVOCATION OF CLOSURE ORDER ISSUED UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974. (HEREINAFTER REFERRED TO AS THE 'WATER ACT') AS AMENDED FROM TIME TO TIME.

WHEREAS M/s. DCW Limited (Soda Ash Division) is having industrial plant at, Nr. Railway Station, Vill. - Dhrangadhra, Tal.- Dhrangadhra, Dist.- Surendranagar. for manufacturing of Soda Ash, Soda Bicarb. Ammonium Bicarb. Detergent Powder.

AND WHEREAS the Gujarat Pollution Control Board has granted you consent under the provisions of the Water Act, the Air Act and the Hazardous & Other Waste (Management & Transboundary Movement) Rules by its Consent Order No.AWH-129093, at above site with specific terms & conditions which is valid up to 24/08/2024.

AND WHEREAS Direction was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act-1974, vide letter NO: GPCB/CCA-SN-14(8)/ID-25847/748567 date.21/07/2023 for the long terms and short term corrective measure.

AND WHEREAS Closure Direction order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act-1974, vide letter NO: GPCB/CCA-SN-14(8)/ID-25847/751203 date.19/08/2023 with effect of 30 days.

AND WHEREAS, you have submitted revocation application along with required documents and undertakings.

AND WHEREAS you had given Bank Guarantee of Rs. 5,00,000/- (Five Lacs only) valid up to 31/08/2024 assuring future compliances. You have also submitted Rs. 11,70,000/- (Eleven Lacs Seventy Thousand only) to the Board as an interim Environmental Compensation on 16/09/2023 for the non-compliance mentioned in Direction of Closure order.

AND WHEREAS, during the inspection of your industrial plant on 31/08/2023 by the authorized officer of the Board it has been noticed that unit is partially complied with the reasons of Closure Directions points.

Under the circumstances, I, **Mchul Patel (Unit Head-Surendranagar)**, Gujarat Pollution Control board is directed to revoke the closure order and issue trial run for three months i.e. up to 16/12/2023 with following additional conditions:-

1. You shall provide liner in sedimentation pond within 90 days per submitted notarized undertaking dated. 29/08/2023.
2. You shall provide installed online pH meter within 30 days per submitted notarized undertaking dated. 29/08/2023.

ID-25847

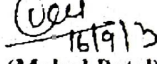
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3. You shall provide online continuous monitoring system with SCADA & PLC system as per corrective measures given in long term action.
4. You shall carryout Technical study such as Hydro-Geological Survey to determine the carrying capacity/Assimilation capacity of land at little run of Kutch as per corrective measures given in long term action plan.
5. You shall carryout actions to reduce the quantum of industrial wastewater in soda ash industries as per corrective measures given in long term action plan.

For and on behalf of
Gujarat Pollution Control Board,

(Mehul Patel)
Unit Head-Surendranagar

NO: GPCB/CCA-SN-14(9)/ID-25847/

Date: /09/2023

Issued to:


M/s. DCW Limited (Soda Ash Division),
Nr. Railway Station, Vill. - Dhrangadhra,
Tal.- Dhrangadhra, Dist.- Surendranagar-363315

C.C:-

To,

1. The Chairman ,
Paschim Gujarat Vij Company Ltd,
(PGVCL), Corporate Office, Laxminagar,
Nana Mava Main Road, Rajkot.
2. The Dy. Engineer,(O&M),
The Paschim Gujarat Vij Co. Ltd(GEB),
Circle Office- Surendranagar,
Bus Stand Road, Surendranagar.
3. The Dy. Engineer,(O&M),
The Paschim Gujarat Vij Co. Ltd(GEB),
Sub -Division- Dhrangadhra,
Dist- Surendranagar.

I am directed to request you to re-connect industrial supply of electricity for three months i.e. up to 16/12/2023 from date of issue of this order & intimate to us accordingly in written.

For and on behalf of
Gujarat Pollution Control Board

(Mehul Patel)
Unit Head-Surendranagar



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY RPAD

REVOCATION OF CLOSURE ORDER ISSUED UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974. (HEREINAFTER REFERRED TO AS THE 'WATER ACT') AS AMENDED FROM TIME TO TIME.

WHEREAS M/s. DCW Limited (Soda Ash Division) is having industrial plant at, Nr. Railway Station, Vill. - Dhrangadhra, Tal.- Dhrangadhra, Dist.- Surendranagar, for manufacturing of Soda Ash, Soda Bicarb, Ammonium Bicarb, Detergent Powder.

AND WHEREAS the Gujarat Pollution Control Board has granted you consent under the provisions of the Water Act, the Air Act and the Hazardous & Other Waste (Management & Transboundary Movement) Rules by its Consent Order No.AWH-129093, at above site with specific terms & conditions which is valid up to 24/08/2024.

AND WHEREAS Direction was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act-1974, vide letter NO: GPCB/CCA-SN-14(8)/ID-25847/748567 date.21/07/2023 for the long terms and short term corrective measure.

AND WHEREAS Closure Direction order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act-1974, vide letter NO: GPCB/CCA-SN-14(8)/ID-25847/751203 date.19/08/2023 with effect of 30 days.

AND WHEREAS, you have submitted revocation application along with required documents and undertakings.

AND WHEREAS you had given Bank Guarantee of Rs. 5,00,000/- (Five Lacs only) valid up to 31/08/2024 assuring future compliances. You have also submitted Rs. 11,70,000/- (Eleven Lacs Seventy Thousand only) to the Board as an interim Environmental Compensation on 16/09/2023 for the non-compliance mentioned in Direction of Closure order.

AND WHEREAS trial run revocation was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act-1974, vide letter NO: GPCB/CCA-SN-14(9)/ID-25847/753523 date.16/09/2023 for three months i.e up to.16/12/2023.

AND WHEREAS, during the inspection of your industrial plant on 20/12/2023 by the authorized officer of the Board it has been noticed that :-

1. Effluent is being discharge on surface in designated 60 *60 sq meter area no waste water discharge is observed from designated area to wild life sanctuary area at the time of inspection.
2. Unit has provided online effluent water analyzer with data logger at final outlet of ETP. This online effluent water analyzer is connected with GPCB server.
3. Provided ETP is observed in operation and treated wastewater is observed discharged to Little Run of Kutch.
4. Work for providing liner in sedimentation pond is completed.
5. No leakage in fly storage silo, observed during inspection.

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6. Unit has provided 04 nos. Solar Mist evaporator (10 M3/Hr evaporation capacities each) at sedimentation pond to reduce the quantum of industrial wastewater to the Little Run off Kutch (LRK) which is observed in operation during inspection.

Under the circumstances, I, **Mehul Patel (Unit Head-Surendranagar)**, Gujarat Pollution Control board is directed to extend trail run revocation for further three months i.e. up to 04/04/2024 with following additional conditions:-

1. You shall carryout Technical study such as Hydro-Geological Survey to determine the carrying capacity/Assimilation capacity of land at little run of Kutch as per corrective measures given in long term action plan.

For and on behalf of
Gujarat Pollution Control Board,

(Signature)

(Mehul Patel)
Unit Head-Surendranagar

NO: GPCB/CCA-SN-14(9)/ID-25847/

Date: /01/2024

Issued to:

M/s. DCW Limited (Soda Ash Division),
Nr. Railway Station, Vill. - Dhrangadhra,
Tal.- Dhrangadhra, Dist.- Surendranagar-363315

C.C:-

To,

- | | |
|---|--|
| 1. The Chairman ,
Paschim Gujarat Vij Company Ltd,
(PGVCL), Corporate Office, Laxminagar,
Nana Mava Main Road, Rajkot: | 2. The Dy. Engineer,(O&M),
The Paschim Gujarat Vij Co. Ltd(GEB),
Circle Office- Surendranagar,
Bus Stand Road, Surendranagar. |
| 3. The Dy. Engineer,(O&M),
The Paschim Gujarat Vij Co. Ltd(GEB),
Sub -Division- Dhrangadhra,
Dist- Surendranagar. | |

I am directed to request you to re-connect (if disconnected) industrial supply of electricity for three months i.e. up to 04/04/2024 from date of issue of this order & intimate to us accordingly in written.

For and on behalf of
Gujarat Pollution Control Board

(Signature)
4/1/24

(Mehul Patel)
Unit Head-Surendranagar



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY-RPAD

SHOW CAUSE NOTICE

WHEREAS you are having industrial plant for manufacturing of Soda Ash, Soda Bicarb, Ammonium Bicarb, Detergent Powder, at Nr. Railway Station, Vill.:Dhrangadhra, Tal: Dhrangadhra , Dist-Surendranagar-.

AND WHEREAS, you have obtained CCA of the board for the production of Soda Ash, Soda Bicarb, Ammonium Bicarb, Detergent Powder which is valid up to dt.08/08/2024.

AND WHEREAS, Regional Officers of the Board has visited w.r.to compliance verification of SCN issued by Board to your industrial plant on 08/11/2023 and during inspection it is observed that:-

1. Analysis Report of collected wastewater from final discharge point and results showing TDS- 217732 mg/l exceeding norms.
2. Analysis Report of treated waste water sample from ETP outlet and results showing TDS-210508 mg/l exceeding norms.

In view of above, you are directed to take corrective measures and also called upon to show cause as to why actions under the Water Act, 1974 shall not be initiated against you. You are also directed to submit action taken report with reference to above within 15 days failure to which further action will be initiated against you and your industrial plant.

For and on behalf of
Gujarat Pollution Control Board


(Mehul Patel)

Unit Head-Surendranagar

NO: GPCB/ CCA/SN- 14(9)/ID-/25847

Date: /01/2024

ISSUED TO:

M/s. DCW LIMITED (Soda Ash Division)

Nr. Railway Station,

Vill.: Dhrangadhra,

Tal.: Dhrangadhra & Dist.: Surendranagar.

04/11/2024 10:18:00 AM

Clean Gujarat Green Gujarat

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Annexure-II



જાણીતા નંબર - ૧૨૩૦-૧૦૭૭૭ ૫૧-૨-૨૦૧૦.
 નંબર/૧૦૧૦૧૫/૧૨૩૦૭૭૭ ના ૨૪-૧-૨૦૧૭
 બીર નંબર..... ૨/૨૦૨૩-૨૪
 વન ગુનાનો પ્રથમ અહેવાલ
 (બિચારીત કોમીટી પોકલનની તકલ્ફ)

- (૧) અ.નં.....૨૬.....તારીખ.....૬/૬/૨૦૨૩.....ગુનો નંબરનો સમય.....૨૦:૩૫
- (૨) જિલ્લો.....જુહાપુર.....
 બીરનું નામ:-.....જુહાપુર.....
 રાઉન્ડનું નામ:-.....જા.ન.વ.૭..... રાઉન્ડ ગુના નંબર.....૦૨/૨૦૨૩-૨૪
 રેજનું નામ:-.....જા.ન.વ.૭..... રેજ ગુના નંબર.....૦૨/૨૦૨૩-૨૪
 વિભાગનું નામ.....કુલ્ય..... વિભાગીય ગુના નંબર.....
 (૩) ગુનાનું સ્થળ:- કં.નં/સર્વે નં.....બીર.....જુહાપુર.....રાઉન્ડ.....જા.ન.વ.૭.....રેજ.....જુહાપુર
 G.P.S પોઇન્ટ.....અક્ષાંસ.....૨૩°૦૧'૨૧".....રેખાંશ.....૭૧°૩૩'૩૬"

(૪) ગુનાની દુકમાં વિગત:-

કપાણ	અપવેશ	વાહનક	અન્ય	✓
દબાણ	ખેડાણ	દવ		
બાણને નુકશાન	ચરીયાણ	શિકાર		

(૫) કાયદો અને કલમ/નિયમ:-

કાયદો	કલમ અને નિયમ
ભા.વ.અ - ૧૯૨૭	
વ.પ્રા.સં.અ - ૧૯૭૨	૩૨
અન્ય	

(૬) ગુનાનું વર્ણન:-

.....

(8) માલિકી રેલી તો માલિકી (સરકારી/પ્રાઇવેટ)

(9) તહોમતદારનું નામ/સરનામું/કોલોગ્રાફ (શકમ હોય તો)

..... સરકારી/પ્રાઇવેટ/સહકારી/કોલોગ્રાફ (સરકારી)

..... ધોરણ/કોલોગ્રાફ/કારકના (સરકારી)

..... ૨૦૧૫

(10) તહોમતદારની વ્યવસ્થા શું થઈ-

..... સરકારી/પ્રાઇવેટ/સહકારી

(10) મુદામાલ હોય તો વ્યવસ્થા શું થઈ-

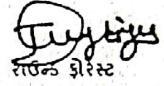
(11) ગુનો નોંધ્યા પછી કરેલ કાર્યવાહી:-

..... દારૂઓ નાશ કરાવવા કાર્યવાહી

S.S. Dhanraj
ગુનો નોંધનાર સહી:-
નામ/હોદ્દો:-
વસતી મુગલાનપુર



ધાંગધા ખાતાની સ્ટેટ બેંક ઓફ ઇન્ડિયામાં ભરેલી રોકડ રકમનું ચલણ

To be filled in by the Remitter નાણા મોકલનારે ભરવાનું		To be Filled in by the Department Office of the Treasury ખાતાના અધિકારીઓ તથા ટ્રેઝરી અધિકારીએ ભરવાનું	
By whom rendered (Name) નાણા કોને પેશ કર્યા તેનું નામ	પરિક્ષેત્ર વન અધિકારી વન્યપ્રાણી રેંજ ધાંગધા	Head of :	૮૭૮૨ કોરેક્ટ રેમીટન્સ
Name [or designation] and Address of the person on whose behalf money is paid. જેના તરફથી નાણા ભરવામાં આવ્યા હોય તે વ્યક્તિનું નામ અથવા હોદો અને સરનામું.		Account : ખાતાનો સંદર	00 - 101 - 00
Full particulars of the remittance and authority (if any) મોકલેલા નાણા પુરેપુરી વિગત અને તેનો આધાર કોઈ હોય તો.		Order to the Bank - બેંક ને હુકમ Correct Receive and grant Receipts બરાબર છે નાણા સ્વીકારી પહોંચ આપવી.	Date : ૧૫/૮/૨૦૨૩
સખર અભયારણ્ય માલવણ રાઉન્ડ ના સુલતાનપુર બિટ ગુ.નં-૦૧-૨૦૨૩-૨૪ તા-૦૬-૦૬-૨૦૨૩ અન્વયે એકઝીક્યુટિવ વાઇસ પ્રેસિડેન્ટ (વર્કસ) ધાંગધા DCW લીમીટેડ વરા વન્યપ્રાણી અને બાયોડાયવર્સિટી ને નુકશાન કરી ભયમાં મુકવા બાબત નો ગુના પેટે ઇંડ ડીપોઝિટ વસુલાત	Amount રકમ	Signature and full designation of the officer ordering in the money to be paid in.	
	20000.00	 વનપાલ માલવણ ભરવાનો હુકમ કરનાર અધિકારી ની શહી તથા પુરેપુરી હોદો.	
	Total / કુલ		20000.00
Signature / સહિ.		To be used only in the cash of remittance to Bank through an officer of the government.	
In (Words) Rupees (અક્ષરમાં) રૂપિયા:-વીસ હજાર પુરા		સરકારી અમલદાર મારફત નાણા બેંકમાં મોકલવામાં આવે તે પ્રસંગે જ વાપરવાનું.	

Received Payment

રૂ.

પેસા

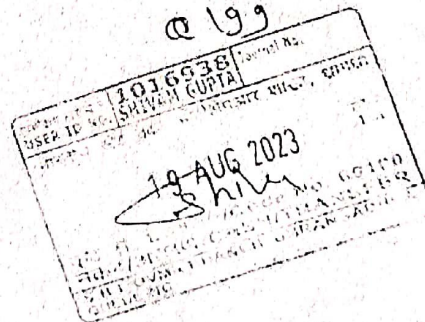
મળ્યા

Date / તારીખ

Treasurer / (ટ્રેઝરર)

(અક્ષરમાં)

Account / એકાઉન્ટ

Treasury officer / Agent
ટ્રેઝરી અધિકારી/એજન્ટ


Azadi Ka
Amrit Mahotsav

નાયબ વન સંરક્ષકશ્રીની કચેરી,

ધુડખર અભયારણ્ય, મથુરનગર, કળવદ રોડ, ધાંગધા.

Email: dcf.dhg2014@gmail.com

ટેલિફોન: (૦૨૭૫૪) ૨૬૦૭૧૭ ફેક્સ નં. (૦૨૭૫૪) ૨૮૨૬૨૯



ક્રમાંક:- બ / ગુના / ટે.૪ / ૧૦૮૪ / ૨૦૨૩-૨૪
ધાંગધા તા.-૨૬ / ૦૮ / ૨૦૨૩

વિષય: DCW અંતર્ગત ગુનો માંડવાળ કરવા બાબત.

નાયબ વન સંરક્ષકશ્રીની કચેરી,
આથી પ.વ.અ.શ્રી ધાંગધાને ઉપરોક્ત વિષયે અન્વયે જણાવવાનું કે, ધાંગધા રેન્જ
ધુડખર અભયારણ્ય, મથુરનગર, કળવદ રોડ, ધાંગધા.
ગુ.નં.૦૧/૨૦૨૩ તારીખ ૦૬/૦૬/૨૦૨૩ અંતર્ગત ધાંગધા કેમિકલ્સ વર્ક્સ દ્વારા ગુન્હાકામ માંડવાળ
પેટે રકમ રૂ.૨૦,૦૦૦/-નું ચલણ ભરી રજુ કરતાં સદર ગુન્હો માંડવાળ કરવામાં આવે છે. જેની
જાણ સારૂ.

ક્રમાંક:- બ / ગુના / ટે.૪ /

ધાંગધા તા.- ૦૮ / ૦૮ / ૨૦૨૩

(ડી. ડી. એફ. ગઢવી)

નાયબ વન સંરક્ષક

ધુડખર અભયારણ્ય, ધાંગધા

પ્રતિ,

પ.વ.અ.શ્રી,

ધાંગધા

વિષય: DCW અંતર્ગત ગુનો માંડવાળ કરવા બાબત.

આથી પ.વ.અ.શ્રી ધાંગધાને ઉપરોક્ત વિષયે અન્વયે જણાવવાનું કે, ધાંગધા રેન્જ
ધુડખર અભયારણ્ય, મથુરનગર, કળવદ રોડ, ધાંગધા.
ગુ.નં.૦૧/૨૦૨૩ તારીખ ૦૬/૦૬/૨૦૨૩ અંતર્ગત ધાંગધા કેમિકલ્સ વર્ક્સ દ્વારા ગુન્હાકામ માંડવાળ
પેટે રકમ રૂ.૨૦,૦૦૦/-નું ચલણ ભરી રજુ કરતાં સદર ગુન્હો માંડવાળ કરવામાં આવે છે. જેની
જાણ સારૂ.

(ડી. ડી. એફ. ગઢવી)

નાયબ વન સંરક્ષક

ધુડખર અભયારણ્ય, ધાંગધા

પ્રતિ,

પ.વ.અ.શ્રી,

ધાંગધા

Scanned with CamScanner

815

નાયબ વન સંરક્ષકશ્રીની કચેરી,
ધુડખર અભયારણ્ય, મયુરનગર, હળવદ રોડ, ધ્રાંગધ્રા.
Email: dcf.dhg2014@gmail.com



Azadi Ka
Amrit Mahotsav

ક્રમીક: બ / જમન / ટે.૩ / ૩૦૭ / ૨૦૨૪-૨૫

ધ્રાંગધ્રા, તા. ૧ / ૦૨ / ૨૦૨૪

૩

પ્રતિ,
ડી.સી.ડબલ્યું લીમીટેડ.
સોડા એશ ડીવીઝન,
ધ્રાંગધ્રા, જિ. સુરેન્દ્રનગર
ગુજરાત-૩૬૩૩૧૦

વિષય:- મંજુરી આપવા બાબત

સંદર્ભ:- આપની તા. ૨૯/૦૨/૨૦૨૪ ના રોજની રજુઆત

જયભારત સહ જણાવવાનું આપન દ્વારા કચ્છ નાના રણ વિસ્તાર માં વન અને પર્યાવરણ વિભાગ ગાંધીનગર ની તા.૬-૧૧-૧૯૮૭ ના રોજની મળેલ મંજુરી તથા અધિક કલેક્ટરશ્રી સર્વે અને સેટલમેન્ટ ના તા. ૧૨/૧૨/૨૦૦૫ ના હુકમ દ્વારા માન્યતા મળેલ વેસ્ટ વોટર / એક્સલુઅન્ટ વોટર છોડવાની માન્યતા મળેલ કચ્છ નાના રણ વિસ્તાર માં આવેલ "G" પોઈન્ટ વાળી જગ્યા માં વેસ્ટ વોટર બહાર ન જાય તે માટે મેઈન્ટેનન્સ વર્ક કરવા માટે અત્રેના વિભાગ ની પરમીશન માંગવામાં આવેલ છે જે અન્વયે જણાવવાનું કે સદર ઉપરોક્ત જણાવ્યા મુજબ નું વેસ્ટ વોટર અભયારણ્ય વિસ્તાર માં ફેલાય નહી તે માટે મેઈન્ટેનન્સ વર્ક કરવા માટે આપના દ્વારા જણાવ્યા મુજબની મંજુરી આપવામાં આવે છે

(ડી. ડી. એફ. ગઢવી)

નાયબ વન સંરક્ષક

ધુડખર અભયારણ્ય, ધ્રાંગધ્રા

નકલ રવાના- પ.વ.અ.શ્રી. ધ્રાંગધ્રા તરફ જાણ તથા જરૂરી થવા સારું

Supplementary Report

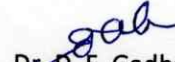
As per order dated 13/2/24 of Hon'ble National Green Tribunal (PB) in OA 27/2023 and OA 47/2023, the following supplementary report is being submitted.

On 23/5/2023, Deputy Conservator of Forests - Patan, Prant Officer – Radhanpur, Assistant Conservator of Forests – Wildass Sanctuary, Regional Officer – Gujarat Pollution Control Board – Palanpur (Jurisdiction- Patan District) had made visit of Antarnes Village, which is part of eco sensitive zone area of Wildass Sanctuary, where neither any industrial activity nor any salt pan activity was observed. The officials had also made visit of area of Wildass Sanctuary of Santalpur, where no industrial activity was observed but salt pan activity (salt pan having less than 10 Acre area) were observed. Infact, there is no existence of any industrial unit either in the sanctuary area OR in the eco sensitive zone area. So in the previous report, name of industry was not reported.

Date: 25/04/2024



Shri J. M. Chaudhary,
Regional Officer,
GPCB - Palanpur.



Dr. D. F. Gadhavi,
Deputy Conservator of Forests,
Wildass Sanctuary, Dhrangadhra.


26/4/24

Shri Arvind Vijayan, IAS
District Magistrate &
Collector, Patan